उपतभाष्यक्ष (श्री मोहन्मद तलीम) : महंगाई के मुद्दे पर जब बात हो रही थी, हम श्रगर समय इतना महंगा नहीं करते तो इसको कनक्लुडिंग स्तर पर ले जा सकते थे ।

اپ سمبھا اوسیکس ہرنگان کے مدسے پر حبب بات ہورہی کھی۔ ہم اگرسے اتنا مبنگا نہیں کرنے تو اس کو کمنکلوڈ ٹگ اکٹر ٹک سے جا سکتے ہتھے۔

(I) STATUTORY RESOLUTION SEEK-ING DISAPPROVAL OF THE INDIAN MEDICAL COUNCIL (AMENDMENT) ORDINANCE, 1992

II THE INDIAN MEDICAL COUNCIL (AMENDMENT) BILL, 1992

III. STATUTORY RESOLUTION SEEK-ING DISAPPROVAL OF THE DEN-TISTS (AMENDMENT) ORDINANCE 1992

IV. THE DENTISTS (AMENDMENT) BILL, 1992

THE VICE-CHAIRMAN (SHRI MD. SALIM): The statutory resolutions disapproving the Indian, Medical Council (Amendment) Ordinance, 1992, and the Dentists (Amendment) Ordinance, 1992,, and the Bills replacing the Ordinances will be taken up together.

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): Sir, I move the following resolutions:

- 1. "That this House disapproves the Indian Medical Council (Amend ment) Ordinance, 1992 (No. 13 of 1992) promulgated by the President on the 27th August, 1992."
- 2. "That this House disapproves the Dentists (Amendment) Ordinance,

1992 (No. 14 of 1992) promulgated by the President on the 27th August, 1992."

Sir, I would like to read a portion from the debates of the Constituent Assembly for the benefit of my hon. friend.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Have you moved both the resolutions?

DR. JINENDRA KUMAR JAIN: Yes. Can I now explain why I moved these resolutions?

I am reading a portion from the Con*tituent Assembly debates, Volume 8, Page 213 in which Dr. Ambedkar said that the ordinance-making power was to be exercised in cases

"where the powers conferred by the ordinary law existing at any particular moment may be deficient to deal with the situation which may suddenly or immediately arise.* Sir, I want to make a case here that the Government has abused the President's powers to issue ordinances under article 123 of the Constitution. It is a panicking and ill advised response to a problem that needs a deeper understanding and analysis Let me explain. The Government has not done its business properly. The Members of this hon. House know that in the Rajya Sabha, a Bill was introduced by the then Minister if Health on 26.8.1987 which was also for amending the Indian Medical Council (Amendment) Act. Sir, that (Bill had a provision which is included in this Bill also that any medical college, before it is opened, will have to take the prior sanction of the Medical Council of India. That Bill which was introduced in the Rajya Sabha on 26.8.87 was referred to a Joint Committee of both Houses of Parliament on 14.12.1987 and that Joint Committee of Parliament deliberated on this issue, gave its opinion and submitted a report on 28.7. 1989. This report, with the opinion of both Houses of Parliament, was in the possession of the Government.

^{† []}Transliteratiori in Arabic Script.

I have read the hon. Minister's Statement of Objects where he said that the Government desired it. I can appreciate that the Government desired it. Here the Government and you, I mean the Minister of Health, have been in the chair for the last 15 months. I would like to remind you that during the last session of Parliament when you yourself so raised this issue along with people like me and other, said that the problem of mushrooming of medical colleges. involved corruption. political pattonage, and was disturbing all the sane elements in this country. So there was no urgency-for which it was done —for the Government of India to bring this Ordinance during the recess of Par liament. I say this is an insult to of Parliament, the institution 10 the Joint The work done by Committee of Parliament. Why did the Government not do anything for 15 months or more? And suddenly when the Parliament was in recess, they came out with an Ordinance. This is very un fair. Sir, the present system of medical education is very biased because it only take care of the people living in the urban areas. It is heavily loaded medicine, a favour of a westernised clinic-based hospital-based or medicine— a medicine and a medical system which are quite alien to the needs of the Indian masses, especially to those who are liv ing in the rural areas. That is the reason why we failed as a nation and this Go vernment has also failed. All the State Governments have failed to have doc tors in the rural areas because the pro ducts of this system of medical educa tion do not go to the rural areas. would like to quote a figure which is an authoritative statement by our hon.

Health Minister that even today 14 per cent positions in the primary health centres in the rural areas are lying vacant. So, we need to have a new system of education, a community-based approach, a simple clinic-effective primary health care approach which will provide at least the minimum prmary medical care to the rural areas. Where from are

these doctors produced. In our medical colleges.

At a time when we need to discuss about the very basic reforms in medical education, we are asked to give effect and approve an Ordinance which takes away the opportunity from us to have a serious debate discussing the medical education reforms. Sir, this is not for the first time that I am talking like this. In 1978, this issue was discussed and the Government had set up a Committee. They called it 'ROME', Reorientation of Medical Education. It was in 1978 and now we are in 1992. About 14 to 15 years have passed. What the recommendations of the Government serious Committee? Is about its commitment to provide medical care in the rural areas? What is the of having this Committee advantage when this Government does not discharge its function and just makes Ordinances and makes it a fait accompli for us to pass that Ordinance into a Bill? I also want to point out another anomaly of this Bill which is hitting our Centre-State relations.

I concede that medical education is in the Concurrent List. It is a right of the Centre as well as of the States. But what I ant seeing is the tendency of excessive hunger to rule. excessive hunger for power to rim the affairs of this country, excess sive concentration of powers in the Central Government, and the State Governments are being deprived more and more of their duties and functions and of their domain which is essentially theirs. This is hitting the federal character of ouir Constitution, and this will be another contribution of this Government to weaken the States and concentrate all their powers in the Central Government. We are not very happy with the way some States have gone. And every time We discuss the Centre-State relations, we all say that concentration of all the powers in the Central Government should not take place. But it is taking place all the time. And I wish to request the hon. Minister that while he is taking powers in his hands, he should also please consider that ho may not cause such damage to our polity which is going beyond repair.

Sir, I also wish to make another point. As I read the Bill or the Ordinance, I find that the Medical Council and the Dental Council are only the recommending bodies and that the final decision, the final authority rests with the Central Government. These bodies. Sir should be professional bodies. these bodies, the Medical Council of India and the Dental Council of India to do justice to their jobs, you should give them powers, you should give them teeth. should be allowed to play their role to regulate and monitor the medical education administration in their respective areas. But you have reduced them to the position of just being recommendatory bodes, and all the power and the final decision is in the hands of the Central Government. How can I be certain that the Central Government will not take political' advantage? How can I be certain that this power that this Parliament gives to the Central Health Ministry will be immune from 'he evils of political patronage and political vindictiveness? Sir, we are missing an opportunity, an opportunity to take up a comprehensive Bill on medical education. After all, is the problem of medical education in our country to focus only on one point and that is the mushroom growth medical colleges? Is there no problem of under-graduate and post-graduate education, training of paramedical staff, changes in curricula, scope for continuing medical education, development of manpower and super-specialities, and laying of other These are standards of medical education? all issues which have to be dealt with by an exercise when we bring the Bill. But this Bill is taking care of only one, that any person having a medical college has to come to the Central Government. And it also has a retrospective effect that any medical colleges Which were opened one year before .the date you have given -you have given June-have to He approved within one year. about those medical colleges which were opened earlier and which are not authorised, which do not have the essential ingredients to be qualified for this? And will they go scot-free? This Bill is very deficient. It is very incomplete. It does not solve all the problems, even that limited problem that you are

trying to address. So, my request is that this Ordinance should be withdrawn, and a larger thinking should be done. Already, the two Houses of Parliament had taken into account various issues. Another point that I would like to mention here is, the Ordinance says that within a year if the Central Government does not give the permission, the applicant is deemed to have got the permission. know how administrative things happen in our country. Suppose it can be managed that the applicant does not hear within one year. can be managed. Instead of getting the permission, the applicant manages just to ensure that permission is not obtained by him within a year, and lie gets it automatically. Such an absurdity of law has never come at feast to my notice. The Health Minister is very privoleged to have a critic like me calling from the Opposition Benches. think this 'one-year' clause is simply The people who had absurd. opened medical colleges and had flouted all the rules before one year, do not come within the ambit of this legislation. And in future also, if I do not get permission, 1 can manage not to get permission and in fact one can manage with some people to see that the file does not move, and he gets the permission automatically. I cannot understand rationale behind such kind of legislation.

The basic problem in the country today is not only to look after the health care needs of the privileged few, the few rich classes who live In the cities who can go to private doctors, to nursing homes and to other institutions but the challenge of the day is to provide medical care to the Indian masses who live in rural areas, in our far-flung areas, to our mothers whe cannot even get the medical care when they are pregnant, to those unfortunate women who cannot afford even contraception, who do not have access to the facilities to be able to' regulate the fertility behaviour. And that is the reason why all our prorgamimes linked with medical education, medical care and family planning, are coming to a standstill. It is because the very productive houses for producing doctors, for

producing nurses, for producing dentists and for producing para-medical staff, are a sick institution. That is an institution which is quite alien to our Indian needs. What we need to do today is a basic thinking. We need to do a swadeshi thinking as to what is India, what are the Indian population's health care needs and what are the minimum needs of our people, and we need to come out to this 'House with, that sort of legislation and say that here is a new Bill which you propose to this House which will take care of all these things, which will produce doctors and para-medical staff, which will be suitable to our needs. The products of this kind of Indian medical education are not being trained to suit the needs of our country. I am one of the typical products. About 90 per cent of the people who were trained along, with me are now serving in America or England. Why don't we see that thing in the beginning? We are producing doctors who are not suitable to our country. And this Medical Council of India which you are again re-shaping, will continue to produce doctors which are not suitable for this country. Why have this sort of medical education? Why have this Medical Council of India at all? Let us address our problems and let us have a suitable system of medical education. It is not that this has not been done. As I referred to in my presentation earlier, in 1978, this Government realised and set up a committee on reorientaion of medical education. Let us go into what they have to say. There are conferences beld every year. Even this year there was a conference held by the Medical Council of India. Experts from; all over. What came did they say? Why should not the Health Minister channelise all that information which is coming from Indian Medical Association, the Indian Rural Medical Association and other professional bodies, bring' this information before Parliament and get the approval of Parliament ? But no Minister of Health takes full advantage of the Presidential powers which are contained in the Constitution under article 123 and when Parliament is in recess, comes out with an Ordinance. Of course, it is a fait accompli.

Sir, 1 am trying to say this, not with a view to criticising my hon. friend, Mr. Fotedar, Personally, I have tremendous respect for him. I can only urge upon him because there is no other authority in the country to whom I can go. He must accept the challenges of the time. He must look into this problem and come out with a Bill, a comprehensive Bill, which would address the problem of medical care in our country and give us doctors who would serve Indians, doctors who would be trained in India, for Indians. We cannot carry on with a system of medicine which was given to this country by those Indians who were trained in England, or, by those who were trained by those who were trained in England, because, the basic socio-economic conditions of the Western society and Indian society are different. Those communities are small, their socio-economic standards are rich, and they need hospitals, crimes, etc. Curative medicine is the real need of those societies. Our needs are different. We need to have a lot of emphasis on prevention of disease and promotion of health. The curative aspect of medicine is a very small part. Even in regard to curative aspect, the allopathic system is not the only system of medicine. There are other systems of medicine also.

group Dialling

Bill, 1992

Sir, today, when we are talking of globalisation, I would like to see how much scope this country has to contribute to world medicine, how much benefit we can give to the world, by taking to the other countries the fruits of research that our ancient people made in the field of medicine. We can contribute. We can earn foreign exchange by export of Indian medicines to other countries. We can start a new process of rejuvenation and regeneration of the Indian ntaion, in this vital area of health. It is being denied now because we continue to get into the same trap again and again. We continue to commit the same

mistake. Through our various amendments, through our reforms, we continue to put the same wine in a new bottle, a wine which is not the right medicine for the Indian masses. The right solution is, the right drug for the Indian masses is, an Indian solution. That is in your hands, Mr. Minister.

Therefore, I would urge upon the hon. Minister to withdraw this Ordinance and come back to his House, as early as possible—it should not be delayed—with the reforms. We would be very happy to support it and make that Bill into an Act. There is no need for an Ordinance. There is need for a very serious thinking and debate. We would be very happy to support that Bill' Thank you.

SHRI V. NARAYANASAMY (Pondi-

श्री मोहस्मद खर्लीलूर रहमान (ग्रान्ध्र प्रदेश) : यह इतना इम्पाटेंट बिल है ग्रीर इसको ज्वाइंट सलेक्ट कमेटी में रैफर किया गया था। जब कि ग्रटेंडेंस इतनी पुग्रर है, ऐसे में इस चित बिल को लाने का कोई मायना नहीं रहेमा।

شى مخدّ خليل الرحن: يداتنا امپار فرنت بليد اور اس كوجوائزٹ سليكٹ كيشى ميں ريفركيا گيا عقا. جبكہ الين دنس آتى بوور بيد ديسے ميں اس بل كو لانے كاكونى معنى رجے گا۔

उपसभाव्यक्ष (श्री मोहन्मद सलीम) : सब पार्टी के लोग बोलेंगेहै।

cherry); If he wants to speak, he can speak. He can make a reference to this in his speech.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. FOTEDAR): Mr. Vice-Chairman, I would first move the Indian Medical Council (Amendment) Bill, Sir, I beg to move;

"That the Bill further to amend the Indian Medical Council Act, 1956, be taken into consideration."

Mr. Vice-Chairman, Sir, may I remind the hon Members, the Government introduced a Bill to amend the Indian Medical Council Act on the 26th August, 1987, containing a number of amendments to the Indian Medical Council Act? The Bill was referred to a Joint Committee- of Parliament on 14-12-1987 and the Joint Committee submitted its report to the House on the 28th July, 1989.

As you are aware, after 1989 there have been changes of Government at the Centre. The previous Government had desired to review some of the important provisions of the Bill, inter alia, relating to empowering the Medical Council of India to fix the rates of tuition fees in medical colleges. My Ministry had also undertaken a review of the policy covering grant of permission to start me dical colleges in the private sector with a view to make them abide by certain conditions, like reservation of seats for meritorious students selected through the All India Entrance Examination, reservation of seats for Scheduled Castes and Scheduled Tribes according to the percentage,, fixed in respective States, This policy was under active consideration and would have been incorporated In the proposed Indian Medical Council (Amendment) Bill,

However, the Supreme Court of India, in their judgement on 30th July 1992, directed that educational institutions cannot charge capitation fee and "education" including higher education is a fundamental right. A number of private institutions have challenged the above-mentioned judgement for a review by the Constitution Bench of Supreme Court. In the circumstances, It was not found possible to proceed with the Bill as reported by the Joint Committee of Parliament as the case is before the Supreme Court and is, therefore, *sub-judice*.

The other important aspect related to the growth of sub-standard medical' colleges. The situation had largely arisen because of certain inherent inadequacies in the Indian Medical Council Act. New Medical Institutions were being started after getting permission from the State Government and affiliation from the University. The Medical Council of India were being approached much after the

admission of students had started and been completed. Although the Medical Council' of India were quick to point out the deficiencies in the infrastructure and other facilities, the Council was unable to stop the mushroom growth of new colleges.

The number of unrecognised medical colleges which are operating today indicates the magnitude of the problem. There are 28 medical colleges in the country which are admitting students and do not have any recognition. Reports of new colleges starting in different States began reaching us. What was particularly dis-tressinj was the fact that such colleges had hardly any infrastructure and were providing admission in the hope that recognition would come some day.

Unfortunately, some of these colleges had received approvals from the States concerned. The Government of India, had to take firm and immediate steps to ensure that no State permits the establishment of new medical colleges without ensuring the availability of infrastructural facilities stipulated by the Medical Council of India. Had this not been done it was likely that more medical colleges would have been opened in other places by utilizing the avid interest of students to gain admission at any cost. The President therefore, promulgated an Ordinance on 27th August, 1992, to amend the Indian Medical Council Act. The Ordinance covers one of the important provisions contained in the Indian Medical Council (Amendment) Bill' pending before Parliament, namely, getting prior approval of the Central Government and the M.C.I, before establishing new medical colleges, increase of seats and opening of new courses of study in the existing, medical colleges. The effect of the Ordinance was to check the unplanned growth of medical colleges and prevent people who embark upon opening such colleges from capitalising on the present demand of medical education at the cost of maintenance of standards. Since the finalisation of the other provisions of the Bill as reported by the Joint Committee of Parliament would take further time and since Parliament was not in Session, the issue of

an Ordinance was unavoidable.

The Bill placed before the House is in replacement of the Ordinance.

Mr. Vice-Chairman, Sir, now I come to the Dentists (Amendment) Bill, 1992.

SHRI M. L. FOTEDAR : Sir, I also beg to move :

"That the Bill further to amend the Dentists Act, 1948, be taken into consideration."

Sir, Dental Council of India is a statutory body constituted under the Dentists Act, 1948. Apart from advising the Central Government on the curricula ana standards of dental education, recognition of the dental qualifications granted by the Universities and other dental institutions in India, it also maintains the Indian Dentists Register.

According to the existing provisions of the Dentists Act, 1948, it is not mandatory to seek prior approval of the Dental Council of India and the Central Government before starting a new dental college or expanding its intake capacity or introducing a new course of study. Taking advantage of this lacuna in the Act, anyone could start a new dental institution provided he could obtain affiliation from a University and permission from the State Government. This was increasingly being done without reference to the standards of hopsital facilities, staff, equipment etc. as set out by the Dental Council of India. Although circulars were being issued by the Central Government as well as the Dental Council of India from time to time advising the intending institutions not to open any dental College without obtaining the prior permission from the Dental Council of India, it had not yielded the desired effect in the absence of legal provisions. Students continued to admission in the new sub-standard dental colleges and after they had put in 2-3 years of study, pressures were built up for recognition of the degree. More specifically the Dental Council of India brought to the notice of State Governments of Karnataka and Bihar on 26th December. 1991 about the functioning of colleges without proper some dental facilities and without the infrasfructural prior approval of Dental

institution.

Council of India. As efforts of the Council had not yielded the desired results, the Dental Council requested the Central Government to issue an Ordinance requiring prior approval of the Council before establishment of a new dental college, increase of seats or starting Postgraduate ourses in any existing

Over the last few months, there were reports of a number of dental collleges having been opened without obtaining the! approval' of the Dental Council of India. There are at present 34 private dental colleges which are unrecognised. January to August, a total of 23 requests for recognition has been made to the Dental Council. Bold and determined steps had to be taken to contain the irresponsible manner in which dental colleges were being opened without considering the need to provide proper standards

or facilities essential for furthering professional dental education. Had this not been done it was likely that more dental colleges would have been opened in other places by utilizing the avid interest of students to gain admission at any cost. The President has therefore, promulgated an Ordinance on 27th August. 1992 to amend the Dentists Act, 1948. The Ordinance makes provisions for prior permission of the Central Government before establishment of new dental colleges, increase of seats and opening of new courses of study in the existing dental colleges. Such permission has to be obtained in the form of a Scheme con-tainnig all relevant particulars like the availability of adequate financial resources, accommodation, equipment, staff, attached hospital etc. The form of the scheme is under preparation in consultation with the Dental Council of India.

The Bill placed before the House is in replacement of the Ordinance.

Sir, I appreciate the arguments which Dr. Jain has advanced, and if the debate goes on on this issue, I would like to reply later. But, before the debate is held on the main issue, I would request him that in the light of what I have said, let him withdraw the Statutory Resolution that he has put before this House, and then

we can discuss the different provisions or the Bill. That is what I request.

The questions were proposed.

DR. JINENDRA KUMAR JAIN: Sir. shall we consider his request after the debate is over or at this stage?

SHRI M. L. FOTEDAR: I think this is the stage when he should show his good gesture and withdraw his Resolution. Then we can discuss the other business.

DR. JINENDRA KUMAR JAIN: I want to have a dialogue with the hon. Minister in the spirit in which ha has said it. There are two concrete assurances that I demand, which I want him to make, on the floor of this House. There are two specific assurances that I need because he holds all the powers in hip, hands, reducing the Medical Council of India and the Dental Council of India irto recommending bodies. I want an assurance from him that there will be no patronage or adverse discrimination in matters related to medical education on a political basis. This is the first assurance I want, that on political considerations you will not favour or disfavour the issue: relating to medical education.

THE VICE-CHAIRMAN (SHRI MID. SALIM): Dr. Jain, you have already spoken in favour of your Statutory Resolution. After the debate you can consider whether you will withdraw the Resolution. Already you have moved it. The Bills have already been moved. Let us start the debate on the Bills and the Resolutions together.

DR. JINENDRA KUMAR JAIN: I may withdraw it if I am given.....

THE VICE-CHAIRMAN (SHRI MD. SALIM): You have already advocated in favour of your Resolution. Please, please.

DR. JINENDRA KUMAR JAIN: Sir, I will put my demands after the debate.

KULABIDHU SHRI W. SINGH (Manipur): Thank you, Mr. Vice-Chairman for giving me this opportunity to make my observations on the Indian Medical Council (Amendment) Bill, 1992 and the Dentists (Amendment) Bill, 1992.

By and large I would like to support the Bills, both the Bills. But in certain respects a lot of amendment is necessary. The hon. Heath Minister has given the genesis of the introduction of the Ordinances and the present Bills. He has mainly dealt mushroom growth of with the medical dental colleges. All the colleges and Members in this House will agree that the mushroom growth of medical colleges and dental colleges does not create a good So, we are all unaimous on climate. taking advan-"age of that that But. mushroom growth. between barring the starting of new colleges and birring the opening of new courses of study, there should be some difference. I lay emphasis on opening of new medical colleges on the one hand and on the other on the opening of a new course or giving admission to some additional students, two or five the institutions or by the students by Government. These two are very different things. Opening a new medical college may be a very important and very vital matter, but opening a new course or giving admission to some additional students, two or five students by the institutions or by the Government. These two are very different things. Opening a new medical college may be a very important and very vital matter, but opening a new course or increasing the admission capacity by two or five seats should not be kept in the same category. The Government has put these two categories on the same plane. Opening a new medical college carries a huge responsibility, and certain infrastructural facilities necessary. But, for increasing a few seats, two, five or more number of seats in any particular, Government-recognised medical college, for this purpose, why is the Central Government so eager to usurp power? Why is the Medical Council so eager to usurp the power? Already Government -recognised medical colleges or Government-recognised dental colleges

are there. To increase a few seats, why should the Central Government or the Medical Council of India be so eager to usurp the power? William Blackstone said:

Tower corrupts, and absolute power corrupts absolutely."

I agree with the hon. Health Minister fully that on opening of new colleges there should be some permission. It should be examined by the Medical Council of India or by the Central Government whether the necessary infrastrure is already there or not. Very good, well and good. I fully support it. But, for increasing a few seats, two or five seats, the Central Government should not be so eager to usurp the power of that. If the recognised medical institutions and the State Governments concerned think that the increase of a few seats is very necessary, why should they wait for the Central Government or the Medical Council of India's

approval? It goes without saying that the Government dithers and the element of redtnpism is always there. So, for these petty matters, i.e. for increasing a few seats or for opening a new course by the recognised medical colleges, there should not be such a bar. This should be differentiated from opening a new medical college.

. . [The Vice-Chairman (Shri Syed Sibte Razi) in the Chair.]

The hon. Health Minister has stated that there are 28 unrecognised medical colleges and 34 unrecognised dental colleges. Those colleges are there unfortunately. We will not encourage them. If there is a lack of infrastruc-tural facilities and equipment, those institutions should not be recognised. On that I agree. But there is one point to which I would like to draw your atten-tion. I have got data about the number of recognised medical colleges in advanced States in India. In Bihar there are nine such recognised medical colleges. In Andhra Pradesh also there are 9. In Maharashtra, there are 12 Government

Medical Colleges while in Tamil Nadu the number is 11. In Uttar Pradesh, there are 9, while in West Bengal there are 7. In this way, these advanced States have got sufficient number of medical The position is different in colleges. backward States like Kashmir or the North-Eastern States. In the State of Assam, there are three medical Colleges, but in the rest of the other seven sister States there is only one. For the North-Eastern Himachal Pradesh, Kashmir or even Goa, tht number of these colleges is not sufficient. I repeat for the seven North-Eastern States there is only one medical college. Of course, in the State of Assam there are three medical colleges. But the other seven States taken together, including the State of Manipur, have got only one medical college. So, for opening a new medical college, this sort of cumbersome course of furnishing the scheme first to the Central Government, which will then send it to the Medical Council of India for its consent, should not be there. I. had earlier conceded that for opening new medical colleges the Medical Council of India and the Central Government should have some say and that it should examine the availability of infrastructural facilities. Medical and technical education are in the Concurrent Ust and the Central Government has got a heavy responsibility in the matter of why medical education. I ask the Centra] Government does not show special interest for the backward States and The regfonal imbalance in this regions. respect should be removed. When we speak of equality and regional imbalance, then should you allow so much of imbalance, in this respect? If you persist with it, a lot of problems will arise. It will give rise to divisive and separatist tendencies. In fact, such tendencies have already cropped up. Therefore, the Central Government, which has got absolute powers in the matter of medical should ensure that those education. backward States are helped to start new medical colleges. One State is having 14 medical colleges and the seven States together are having only one medical Why? This is absonitely an imbalance. This will be a very bad augury. The hon. Health

Minister has mentioned about the Supreme Court judgement which held that edu cation, including higher education, is a Fundemental Right In that case that is too far to be thought of by the citizens of the North-Eastern Sates. Therefore, with the observation of the Supreme Court—I am not sure whether it is the finding of the Supreme Court a mere observation in the form of obiter dicta is that medical education is a Fundamenr tal Right. I believe that review applications have been filed by certain applica-nts. In that review appilication, ; the finding that higher education is a Fundamental Right may be reviewed. I cannot believe myself that medical education is a Fundamental Right of every citizen in India. I cannot conceive of it. So that application may be reviewed. However, the spirit enunciated by the Supreme Court should be followed by the Government of India.

Finally, I want to urge upon, through you, the Givernment of India that the regional imbalances should be removed and some more medical colleges should be started in the North -Eastern States. Thank you.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Mr. Vice-Chairman, Sir, I rise to support the Indian Medical Council (Amendment) Bill, 1992. Though I have moved some amendments, it is likely that I am going to withdraw my amendments at the time of voting. But what I feel abou this Bill and what should be the frame of medical education are very important. That is what I am going to express in this House.

The Government of India have brought forward this Bill after issuing an Ordinance. Our hon. Minister has rightly pointed out: "However, by early 1992 it became necessary to reconsider som© of the recommendations contained in the Joint Committee's Report keeping in view

the current requirements of medical edu-

cation. While the matter was in an advanced

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stage of consideration, the Supreme Court of India in the judgement in Mohini Jain V. Government of Karnataka on 30th July, 1992 held that educational institutions cannot charge capitation fee and that education, including higher education, is a Fundamental Right. A number of private institutions have challenged the above mentioned judgement and sought a review by the Constitution Bench of the Supreme Court. In the circumstances, Government has, therefore, considered it advisable not to proceed with the 1987-Bill as many of the matters covered by the Bill will become subject of review by the Supreme Court."

Further if has been said that opening of new medical colleges led to the mushroom growth of medical colleges. These are the two important aspects that this Bill highlighted.

As it has been stated in the Bill recently there was a hearing in the Supreme Court and the private medical institutions have challenged the judgement in the case of Mohini Jain V. Government of Karnataka. Then some of the private medical institutions in Maharashtra also have gone to the Supreme Court. The hearing was over. Now the judgement is to be delivered. How many doctors are there in India? What is the ratio of doctors and the population? For every 20,000 population or more there is one medical doctor. If I am wrong, Dr. Jain can correct me. I was hearing him very patiently when he was putting forth his arguments. He is a medical doctor. I am not a medical doctor. I also do not own any medical college. My State has got the maximum number of medical colleges in the private sector. Some of the medical colleges are not good. But the majority of them are doing very well because one medical college was started in Pravranagar by the Pravra-nagar Cooperative Sugar Factory. Padm-Shri V. K. Patil. who had been awarded the title by Pandit Jawaharlal Nehru himself, started the first cooperative sugar factory in India. And that sugar fac-'or at Pra vara. Ahmednagar District.

has started a medical college. The Indian Medical Council has given recognition to the institution. Later on, a former Member of Parliament, Mr. Yashwant Mohite who was from Karad, from where Mr. Prithviraj Chavan or Mrs. Premlata Chavan was elected, also started a medical college. That medical college also got sanction from the Indian Medical Council. There are some new medical colleges in Maharashtra and Karnataka. ;And some medical colleges have come up in Andhra Pradesh. And it is said in newspapers that Mr. Janar-dhan Reddy had to lose his position as the Chief Minister due to the new private engineering colleges. I do not agree personally with this.

After a large number of complaints, the Government of India has formulated the Indian Council of Technical Educa tion to obtain permission to start engin eering colleges. And the former Chief Minister of Maharashtra. Mr. Vasant Dada Patil had permitted about 50 engineering colleges in Maharashtra Before that, there were only 2000 engi neers coming out per annum from the different universities. Now, there are more than 15,000 engineers coming out of universities every year. And that is the only reason why if you go to Maharashtra you will find that every block, every taluk, is having an industrial establishment. About 50 per cent of the engineers who are coming out from the institutions are not going to any government office begging for jobs. They want to start their own industrial units. That is the reason why Maharashtra is the leading State in the country in the field of industry. That is the State which is having more per capita income than any other State in the country: that is the State which is bringing out more number of technocrats, engineers, medical doctors and so on than any other State every year. Some criticise that these newspapers institutions, engineering and medical colleges, come up like mushroom and that is why the Government of India has become more sensitive and brought an ordinance and one day, they will close

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down all these things. Since Vasant Dada's time, there was not a smgle en, gineering college which came up m Maharashtra. As a result of that, theMnto-trial growth of the country is affected The main question before our country is how to create new technocrats, manpower; how India can be taken into the age of modem technology: how to bring about a very modern industry in the country; how to bring new doctors who are technically more qualified. I am proud to say that some of our doctors have got the Nobel Prize. Dr. Khurana, who was serving in the USA,. (Interruptions).

DR. YELAMANCHILI SIVAJI (An-dha Pradesh): He is not a medical doctor.

SHRI VITHALRAO MADHAVRAO JADHAV: Might be. He is a doctor like you and me. He is doing some research in the medical field. Let it be.

The second thing is that I had an opportunity to visit the Powai Institute. I knew that more than 60 per cent of the engineers who are coming out of that institute go abroad, either to the USA or to some other country. What is the reason behind that? That is important. If we can produce more number of doctors and if they are going to seek employment somewhere else, then it is not useful for our country at all. As my friend, Dr. J. K. Jain said, what about the mass health of the rural areas? How many doctors are going to the rural areas? Actually, education is a State subject. As per the Constitution, for every citizen of the country, there is the right to education. Up to the age of 14 years, it should be free. Even if you charge 25 paise for education, it is not free then. That is also capitation. "What is happening in the Doon School of Dehradun and the Scindia School of Gwalior? They are charging from Rs. 10.000/- to Rs. 12.000/- per term as fees. That is also capitation fee. The question is, if tihe Government is not prepared to bear the expenses of the students, then the Government has no right to say to other

institutes that they should not charge Any fee which Is charged outside any fee. framework of the Constitution is a the capitation fee. It is a question of Shaves and have-nots. So many time I have stated this thing in our party meetings Maharashtra that for the people who below the poverty line—their propulation comes to 30 per cent — you reserve 30 per cent seats in medical, engineering and all technical colleges and their expenses should be borne by the State Government or the That is what we Central Government. should do and that is what social justice demands. That is the need of the hour. Education is a State subject. The Central Government has unnecessarily taken upon the burden of All the India Council of Technical Education. A lot corruption is going on. While giving permission to start any engineering there are so many bottlenecks. college, There are officers who are indulging in corruption and the people who want to start never some good institutes get permission to start the same. All things are going on like this. It is also our moral responsibility to see that the medical education is not very costly. I have got information about my own State— Maharashtra. In one of the rural medical colleges which is situated Ambsdubai in Maharashtra, the State Government of Maharashtra is spending 1,84,000 on one student per year. Rs. Then what about the urban medical colleges St. George Medical College, J.J. Medical College, Bombay? Government of Maharashtra is spending about Rs. 3 lakhs per student per year. The State Government is bearing these expenses. The Government of Maharashtra spending crores of rupees. Though they are not in a position to do it, they are doing it. We have to spend more money on primary education. It is obligatory on our part that primary education up to the age of 14 should be free without any captation fee. If any fee is charged by the institute, the State Government or the Central Government should comeforward to bear the expenses of the poor students. That is the responsibility of the Government. why I have mentioned in my amendment at pages 1 to 4 that the

word 'Central Government' wherever it has occurred should be substituted by the word 'State Government' because it is the responsibility of the State Government and the Central Government should unnecessarily take upon itself this burden and then do nothing. That is not advisable at all. I have given several amendments. already mentioned in my statement that fees in the private medical colleges shall be allowed to be chargel on a cisteffectiv:: basis, that is to sav. recurring expenses of the medical college and 700-bedded teaching haspital, which not exclude the capital does expenditure for establishment of a college or a hospital, and the trust of such a college shall bear the capital expenditure. If either the Central Government or the State Government is unable to provide expenses for the reserved' category of students, as has been provided under this section, the trust of such medical college shall be allowed to increase the management seats piopor-tionately and in respect of Government medical college, such expenses should be borne by State Government concerned. I strongly defend the rights of the poor people of this country. What is the scenario in country today? A student who has secured 95 per cent of marks in the 12th standard, is unable to get admission in the And what is the rule medical college. for admission? Any student who has secured' more than 50 per cent marks is eligible to get admission in any course of choice. I would like to know from the hon. Minister as to in which city, in which town, a student who has secured 50 per cent marks has got admission in the medical college or in the engineering college. It is not possible. There is cut-throat competition. I strongly defend the 30 per cent population which is living below the poverty line. Those people should be given economic and social justice. Thirty per cent reservation for admission in medical, engineering and technical colleges should be made on the basis of poverty line and not on the basis of caste, creed, religion and so on. That is what we need today.

That is very important. Sir, there are so many medical colleges which have already come up. Now this law will be applicable only after 27th August. Before 21th August there are hundreds of institutions. What are we doing for them? I give the picture in Maharashtra. Out of 14 or 15 medical colleges, 5 or 6 colleges did not get sanction from the Indian Medical Council. They did not give them the permission. Government is running those institutes. My submission is this. Suppose, your district is having a medical hospital, Government hospital, which has .got 500 to 600 beds. If the Government is eligible to start a medical college, it can start the medical college. It can utilise the services of the staff of that hospital. If the Government is unable to do it, and if any trust is coming up and if they want to start a medics) college-in any district, Government should allow them. That is what I suggest.

One thing more. It is also essential to find out what the percentage of rural students is in the medical and engineering colleges. How many are getting admissions? Only wards of doctors are getting admission into medical colleges. If the wards of doctors don't get meritorious marks, then they will pay a very high rapitation fee or donation and get the admission. They will go to the private colleges and become doctors. What about the poor man who is working in the farms or who is working in the industry en daily wages? Is his son getting admission in an engineering or medical college? Now the time has come when we have to think on those lines and keep education as a State subject. You put some restrictions on the State Government while givinga permission. You don't unnecessarily carry the burden of these things which are being done by the State Governments. With the mushroom growth of medical colleges it is not possible to do so. What is the percentage of medical doctors in our country? Not even one per cent, as my friend. Dr. Jain, has said. It is not possible. It is not possible for the Government or any doctors to create such infrastructure to construct a 700-bed hospital? Do you know what the cost of constructing a 700-bed hospital? It costs

about Rs. 14 or 15 crores. Not a single private trust can do that. The point is the Government must consider all these 'realities. Either you bring forward a comprehensive Bill or vou accept all the amendments which I have given. If you are not going to accept them, even then I am going to support it because it is my moral responsibility to support it because I belong to your party, but the question is: what kind of social and economic justice are you going to give to the poor students of this country? That is very important. What message is to go? It is not a question that you grant permission to people who are charging 5 lakhs or ten lakhs as donation.

I don't mind that. If you are unable to do, either you increase some management quota or you bear the expenses of the 30 per cent people who arc living', below the poverty line. That is a poor community. "Community" does mot mean "caste". Fotedarji, you are a very learned man, you have been trained under the leadership of Madam Indira Gandhi, Madam Indira Gandhi was goddess to me. I loved her personally and till death I am going to love Madam Indira Candhi and Rajiv Gandhi. The point is that the Indian society must get economic, social and educational justice and from that point of view these things should be considered. If possible, and if you are going to accede to my request, then you form one Parliamentary Committee and have a detailed study of this Bill. Let us find out some solution and what is to be done for medical education.

With these words I support the Bill. Thank you.

श्री मोहस्मद सलीम (पश्चिम बँगाल) : उपसभाध्यक्ष महोदय, यह जो दो विधेयक प्रस्तुत किए गए हैं इनके पीछे बैंकग्राइंड है। जो भ्रार्डिनस लाया गया कैपिटशन फीस के बारे में या नए मेडिकल कालेज खोलने के बारे में, सरकार की इच्छा शक्ति इसके पीछे नहीं थी । तब विद्यार्थियों ने कानन का दरवाजा खटखटाया । दस-बारह साल तक सरकार के कान में कोई श्रावाज पहुँची नहीं।

उनकी राजनीतिक इच्छा शक्ति तो थी नहीं बल्कि ग्रपने राजनीतिक स्थार्थ को बढाने के लिए एक के बाद एक राज्यों में इस तरह के कालेज खोलकर एक प्रकार का व्यवसाय करने की इजाजत दी जाती रही स्रौर लाखों रुपए ऐंडने की कोशिश की जाती रही । कुछ काले धन के मालिक **भ्रौर कुछ राजनीतिक लोग दोनों मिलकर** यह कोशिश कर रहे थे। तब विद्यार्थियों ने कान्त का दरवाजा खटखटाया भीर सुप्रीम कोर्टने यह राय दी कि यह गलत हैं। संविधान का जो प्रियम्बल है ऋौर डॉयरेक्टिव प्रिसियल्स हैं, यह उसके विरुद्ध है कि उपए लेकर सीट बेची जाए । उस समय हमारा विछल। सब चल रहा था लेकिन सरकार खामोश बैठी देखती रही । हमारे स्वास्थ्य मंत्री जी यहां हैं, उनकी खामोशी की कुछ वजह थी बयोंकि इस खेल के साथ बहुत से ऐसे लोग जुड़े हुए थे जो काले धन के मालिक हैं राजनीतिक पहेँच रखते है ।

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Bill, 1992

विद्यार्थी रास्ते में उतरे, नौज्ञान रास्ते में उतरे,ग्राध्य प्रदेश में,तमिलनाड् में, कर्नाटक में ग्रांदोलन हुए। जब संसद का सत्र खत्म हुन्नातो ब्राडिनेंस पास हुन्ना ग्रौर क्राज फिर इतने महीनों के बाद उसी ग्राडिन सको कानन में परिवर्तित करने के लिए यह विधेयक पेश किया गया। जब कि मैं जी महोदय ने खुद कहा कि हमारा ऐक कांप्रिहेंसिव बिल एडिंग है श्रीर हमेशा यह बात कहते रहते हैं कि बीच में सरकार बदल गई इसलिए हम था नहीं पाए । पता नहीं फिर सरकार बदलने का इंतजार कर रहे हैं शायद डेड़ साल से यहां ग्रापकी सरकार है। जो है नहीं वह है इच्छा शक्ति, भ्रगर में ऐसा कहें तो यलत नहीं होगा । ये सोच रहेथे कि श्रांध्र प्रदेश में, कर्नाटक में, तमिलनाडु में कुछ और मेडिकल कालेज खोल लिए जाएं, र्वेसे इकटठे कर लिए आएं, कुछ राजनीतिक लोग अपने-अपने क्षेत्रों में प्राइवेट मेडिकल कालेज और डेंटल कालेज बना लें, तब दरवाजे पर ताला लगाएंगे ग्रौर यही वजह है कि ग्रांध्र प्रदेश में 12 मेडिकल कालेजों की डेंटल कालेज के रूप में राज्य सरकार ने ग्रन्मित दे दी। उसके खिलाफ विद्रोह हम्रा, विद्यार्थी रास्ते में उतरे, बंद भ्रायोजित किए गए, लाटी चली, गिरपतारियां दी गई। मैंने खद इस विद्रोह में हिस्सा लिया ।

सरकार जिस आर्डिनेंस को रिप्लेस कर रही है, मैं एक सवाल पूछना चाहता हूं कि श्राखिर वह कांप्रिहैंसिय बिल जो ज्वाइंट सेलेक्ट कमेटी ने युनैनिमसली पास किया, ग्राप उसको क्यों नहीं ले रहे हैं। कहते हैं सुप्रीम कोर्ट में सब-जुडिस है। सुप्रीम कोर्ट ने तो अपनी राय दी। वह हमारे संविधान के ग्रनसार, डायरेक्टिव प्रिंसिपल्स के अनुसार और प्रियम्बल में जो कहा गया है, उसके श्रनुसार है। ग्रापका बिल अगर उसके भ्रनसार है तो वह सुप्रीम कोर्ट की राय के प्रति मदाखलत नहीं करता बल्कि सुधीम कोई की राय को सराहता है। स्रोप इसका बहाना बना रहे हैं। सुप्रीम कोर्ट की राय का बहाना बना रहे हैं ग्रीर सेलेक्ट कमेटी ने जो रिपोर्ट दी थी, वह मान ली आती तो मेडिकल काउंसिल के हाथ में ज्यादा श्रधिकार होते और वह मजबती से इसकी देखभाल करती और जो हमारी श्रायविज्ञान शिक्षा का स्तर है उसकी भी ग्रच्छे ढंग से देखभाल की जा सकती। ग्राप इस रास्ते पर नहीं गए !

ग्रभी भी मंत्री महोदय सिर्फ सदन में ही नहीं, सदन के बाहर भी चाहें वह पत्नकार वार्ता में हों, चाहे वह सेमिनार्स में हों, चाहे वह जो लोग इस मामले में जुड़े हुए हैं प्राइवेट मेडिकल कालिओं के लोन, उनके साथ वार्ता में हों, हमेशा वे यह कहते हैं कि सरकार प्राइवेट मेडिकल कालेजों में कैपिटेशन फीस के विरुद्ध हैं, लेकिन चुंकि सरकार पैसा नहीं लगा सकती इसलिए हम कुछ जो व्यक्तिगत उद्योग वाले व्यक्ति हैं उन्हें ये मेडिकल कालेज खोलने देते हैं। प्रधानमंत्री से लेकर विस मंत्री तक, सब लोग यही कह रहे हैं कि हमारे पास मेडिकल कालेज बनाने के लिए पैसा नहीं है, हम खर्च नहीं कर पायेंगे इसलिए हम ऐसे लोगों को इजाजत देते हैं। कहां जायों गे वह लोग ? जहां ढाई लाख रुपए में एक सीट बेची जाती है वहां मेडिकल कालेज बनेंगे श्रीर दूसरी ब्रोर ऐसे रीजन्स हैं जहां मेडिकल कालेज खुलते ही नहीं हैं। जो प्राइवेट ऐंटरप्रेन्योर-शिप वाले जो लिकर बैरन हैं, जो सूखा मञ्जली का ब्यापार करते हैं उनके साथ

राजनीतिक व्यवसायी जुड़ जाते हैं ग्रौर देखते हैं कि लिकर से ज्यादा फायदा मेडिकल कालेज खोलने में होगा तो बह मेडिकल कालेज खोल रहे हैं। इससे क्या मेडिकल ऐजुकेशन की शिक्षा नहीं गिरती आ रही है? जो ढाई लाख रुपया देकर मेडिकल की सीट खरीदेगा वह क्या गांवों में जाएमा ? जो ढाई लाख स्पया इनवैस्ट करेगा वह इसका रिटर्न देखेगा कि कितना मिलेगा। वह इसी कोशिश में लगा रहेगा। हमारे देश में ऐसी बहुत सी कुप्रधायें हैं. जैसे सर्ता की प्रथा है, डायरों की प्रथा है। एक ग्रौर कुप्रथा ग्राप मेडिकल कालेज खोलने की चला रहे हैं, जो मोनोपली कमीशन की रिपोर्ट है, ग्रनुसूचित जातियों ग्रौर जनजातियों के ग्रारक्षण की बात है तो बहुत से प्रचार माध्यम हैं हमारे देश में जो बहुत बड़े हथियारों का काम कर रहे हैं। जब ढाई लाख रुपया में सीट बिक जाती है तो कहां मैरिट का सवाल है? जिसके पास काला धन है, वह खरीद सकता है तो मेरिट का कहां स्थान रहता है। यहां पर मंत्री महोदय ने यह ग्राख्वासन दिया कि सरकार प्राइवेट मेडिकल कालेज, इंजीनियरिंग कालेज, डेंटल कालेज खोलने के विरोध में है। श्रापके पास कोई मेडिकल कालेज खोलेगा तो इसलिए नहीं खोलेगा कि उससे मेडिकल शिक्षा में, चिकित्सा में, ज्यादा उन्नति होगी और लडकों को ज्यादा अच्छी शिक्षा मिलेगी । वह इसको क्यवसाय के नजरिए से देख रहे हैं।

दूसरी बात यह है कि भारत जैसे देश में जो आपकी कमेटी है, जो जनादंन रेड्डी साहब की कमेटी बनी थी, इत्तिफाक से ऐसा हुआ कि उनकी चीफ मिनिस्टरिशप चली गई प्राइवेट मेडिकल कालेज के सवाल पर । उनका कहना है कि ग्रास नेशनल प्रोडक्ट में से हमें तालीम पर जितना खर्च करना चाहिए वह हम नहीं करते हैं। जो आगे बढ़े हुए देश हैं उनको छोड़ दें तो भी जितना प्रतिशत अन्य देश शिक्षा पर खर्च करते हैं उतना हम नहीं करते हैं। हम केवल तीन प्रतिशत खर्च करते हैं। हम केवल तीन प्रतिशत खर्च करते हैं। हम किवल तीन प्रतिशत खर्च करते हैं। हम शिक्षा को जिस नजरिए से देखते हैं उसी का नतीजा है कि हमारें यहां केपिटेशन फीम प्राइवेट मेडिकल कालेज

ग्नौर हेंटल कालेज खोलकर लोग ले रहे हैं। मह नज़रिया हमें वदलना होगा तभी मेडिकल एजूकेशन में सुधार संभव है।

तीसरी बात यह है कि हमारे देश में इन्दरों की जो संख्या होनी चाहिए वह कम नहीं है लेकिन हमको जरुरत है गांव में जाने वाले डाक्टरों की । ग्राम कोगों को जो बीमारियां होती हैं उनकी चिकित्सा के लिए हमें डाक्टर चाहिए । लेकि : ऐलीट मेडिकल कालेज बनाकर ग्राप उनको डिग्री दे सकते हैं लेकिन वह डाक्टर गांवों में नहीं जाएंगे, वह चिकित्सा सब के लिए स्वास्थ्य केन्द्र बनें सबको सुविधा मिले जो हमारी जिम्मेदारी है वह हम नहीं निभा सकते है। हमारे देश मैं डाक्टरों की जो संख्या है उसके मुकाबले में नर्सेज नहीं हैं, पैरा मेडिकल स्टाफ नहीं है । हमारे समाज में यह देखने में ब्राता है और उसी का फल यह है कि डाक्टर बनने के लिए वह लोग श्राएंगे वह पैसा लगाएंगे क्योंकि डाक्टर बनने से ज्यादा पेसा भित्रेगा, इसलिए पैरा मेडिकल स्टाफ के लिए सरकार यह जिम्मेदारी क्यों नहीं लेती कि नर्सी की टेनिंग के लिए स्कुल खोले,पैरा मेडिकल स्टाफ की कमी दूर करने के लिए ट्रेनिंग स्कल खोले। इसके लिए वह तैयार नहीं है क्योंकि इससे ज्यादा फायदा नहीं होगा।

महोदय, भापका ही बताया हुआ यह जवाब है जो 2 दिसम्बर को इसी राज्य सभा में तारांकित प्रथन संख्या 127 के उत्तर में कहा गया है कि केषिटेशन फीस की जहां अदायगी की जा रही है ऐसे 8 रियासतों में मेडिकल कोलेज हैं। कर्नाटक में 13 मेडिक्ल कालेज हैं जहां कषिटेशन फीस है, महाराष्ट्र में 10 हैं। श्रभी यादव जी चले गए ।... 10 मेडिकल कालिज हैं जहां केपिटेशन फी ली जाती है । तिमलनाडु में दो हैं, आंध्र-प्रदेश में एक है, गुजरात में एक है, मिणिपुर में एक है, पंजाब में एक है श्रीर विहार में दो हैं जो रिकोगनाइज्ड नहीं है। ग्राप यह कह रहे हैं कि इस विधेयक के जरिये या ग्राडिनेंस के जरिये मेडिकल कौंसिर से परमिशन लेनी ५३मी जबकि हमारे पास ऐसा भी है कि ऋष राजनीतिक बुड़ि से जब काम लेते हैं गलत ढंग से तो तमाम इंतजाम और बंदोबस्त करने के बादजूद भी वर्षों दिल्ली क दरवाजे खटखटाने पड़ते हैं कि हमारे मेडिकल कालिज को मान्यता दे दो। अगर हम एक मरे नेता के या जिल्हा नेता के नाम पर कुछ लाख लगाकर मेडिकल कालिज की विल्डिंग भी नहीं है खड़ी कर देते हैं तो उसको माणयता मिल जाती है। आपको जो स्रधिकार दिया आयेगा उसका सम्पूर्ण श्रौर अच्छे ढंग से प्रयोग होना चाहिए यह आश्वासन भी मिलना चाहिए ,। वरना टु मच सेन्ट्रलाइजेशन होगा श्रीर राजनैतिक दृष्टिकोण से व्यवहार करेंगे जो घटना ग्रभी घट रही है। उससे गलत जगह पर हम चले जायेंगे क्योंकि हमारा इंटेन्शन अलग होता है जबहम विधेयक लाते हैं श्रीर जब इम्पलीमेंटेशन करते हैं तो इंटेन्शन अलग होता है अगर राजनीतिक नजरिये में कुछ खोट है। यह हम 45 वर्षी से देख रहेहै।

सुत्रीम कोर्ट का जो फैसेला है जिसकी तरह आपने इशारा किया है वह यह है शिक्षा इंक्लुडिंग हायर एजुकेशन फोलोज

फाम फंडामैटल राइट्स ग्राफ लिव। हम इसको इतने दिन तक नजरभ्रंदाज करते रहे हैं। जो हमारा बुनियादी हक है शिक्षा उच्च शिक्षा तक श्राप संविधान में 42वां संशोधन करके उसकी जिम्मेंदारी कांकेट लिस्ट में ले स्राये हैं । ग्राप इससे ग्रपने हाथ नहीं धो सकते हैं । इसका प्रावधान करना पड़ेगा बंदोवस्त करना पड़ेगा । ग्रगर लाखों लोग ग्रशिक्षा में डुबे रहेंगे और जो पैते सेखरीद सकता है बाजार में जाकर उनके लिए दरवाजे खोल देंगे तो इससे जो सोशल टेंशन होगा उसका श्राप सामना नहीं कर पायेंगे। इसलिए यह जिम्मेदारी ग्रापकी है यह जिम्मेदारी पूरे राष्ट्र की है। सुप्रीम कोर्ट ने यह कहा है: इट इज द ड्यटी ग्राद्ध द स्टेट। हमारे संविधान के नेतागण ने यह बताया है, राष्ट्रके प्रति यह निर्देश दिया है कि शिक्षा का प्रावधान क्रापको करना पडेगा, स्वास्थ्य का प्रावधान ग्रापको करना पड़ेगा । वहां स्राप यह नहीं कह सकते कि जिसके पास रुपया हैं उसे मिलेगा जिसके पास रुपया नहीं हैं उमले नहीं मिलेगा । इसलिए मैं फिर कह रहा हं ग्रगर ग्रापकी राजनीतिक इच्छा शक्ति होती सही होती तो आप वह कम्परीहैंसिव बिल जो पाँच साल से पड़ा हुआ है सिलेन्ट कमेटी की रिपोर्ट के बाद दो साल से तीन साल से पड़ी हुई है उसे ग्राप ले भ्राते लकिन भ्रभी जो सेन्ड्रालाइजेशन कर रहे हैं हम इस विधेयक का समर्थन तो कर रहे हैं लेकिन ग्रापकी नीयत के खोट के बारे में

इशारा कर रहे हैं वह हाउएवर वाली शब्दा-वली हटा दीजिए श्रपनी डिक्शनरी से । कहिये हम कैंपिटेशन की काविरोध करते हैं, प्राइवेट मेडिकल कालिज का विरोध करने हैं लेकिन हम पैसा लगा नहीं पायेंगे इसलिए कुछ न कुछ जगह पर, कहीं न कहीं हम यह देंगे। यह अधिकार नहीं रखना चाहिए। ग्रान्ध्र प्रदेश, कर्नाटक ग्रौर महाराष्ट्र का नाम लिया है इसमें भ्राप कोई दूसरा नहीं ले सकते । हमारे यहां के एडीएमके के साथी ग्स्सा हो प्राइवेट रिसोर्स सकते हैं। जो कहते हैं ग्राफ द मोबिलाइज करना है एज्केशन के लिए, हमने देखा है तमिलनाडु में क्या हमा । प्राइवेट मेडिकल कालिज को रिकोगनाइज किया है, छात्र भर्ती हो गये उसके बाद जो प्रावधान करना चाहिए था वह नहीं किया । सरकार ने उसको ले लिया। सरकार ने 14 करोड़ रुपये खर्ज किये मीर उसकी मांग बढ़ा कर जो शरायत थी पूरी कर दी । उसके बाद भ्रापकी साथी जयललिता जी प्राइवेट हाथों में दे रही है। वह स्रापकी साथी बनी हुई है। सरकार के 14 करोड़ रुपये खर्च करने की बात किस चीज की तरफ इशारा करती है ? हम जिस उद्देश्य से कह रहे हैं प्राइवेट मेडिकल कालिज, प्राइवेट प्राइवेट इंजीनियरिंग डेंटल कालिज, कालेज प्राइवेट पार्टीज पैसा डालने के लिए नहीं बैठी हुई हैं। वह पैसा निकालने के लिए बैठी हुई हैं। बह शरायत को पूरा नहीं कर सकती । जैसे ग्रभी ग्रापने मेडिकल कालिजेज का नाम लिया, ग्रच्छा होता दो तारीख को जो तस्वीर पेश की है उस उत्तरके साथ कौन मेडिकल कालिज कौन लोग चला रहे हैं यह भी लिख देते । जो मैनेजमेंट हैं, जो पालिटिकल पावर उसके पीछे खड़ी है वह ताकत देती है कि मान्यता मिले बगैर वह मैडिकल कालिज चालु कर दे, उसमें विद्या**र्थी**

भर्ती किये जायें वह श्रापको ब्लेकमेन कर रहे हैं मैं यह चाहता हूं कि श्रगर गापको अहं राजनीतिक इच्छा शक्ति है कै विटेरेंशन फी बंद करनी चाहिए, शिक्षा को लेकर व्यवसाय बंद करना चाहते हैं और हमारी जो जरूरत है समाज की उसके अनुसार शिक्षा का बंदोबस्त करना चाहते हैं उसके पीछे कौन से बे लोग हैं जो यह मेडिकल कालिज चलाते हैं इसको श्राप श्राइडेंटीफाइ कर दें। इन्यवाद ।

شي مخدسليم « بشبيم بزگال ":اپ دهيكش بهودیر- به جو دو و دصک پرستیت کزگر ہیں ایک سی ایک سک محراؤنٹر سے جو ارڈینینس لاما**گیا کیپٹیشن فیس کے مارے** یں یا نیز میڈیکل کالع کھو لنے کے بارے ہیں۔ سرکاری اچھانشگتی اس <u>کے پیچھ</u>نہیں تھی۔ تسب ود پارمتیوں نے قانون کا دروازہ كمنتكميثايا دس بأره سال تك مركار يحركان مِس کونی آواز پہنی نہیں۔ انکی راجنتک اچھا تونقي نهنس ملكه اسيفه راجنتيك سموارية كوطرها کے دور ایک مے بور ایک راجون میں اس طرح ہے کالے کھول کر ابک پرکارکا وہ سا نے کی امازیت دی ماتی رہی اور لاکھوں رہیے اینصفه کی کوشش کی جاتی رہی۔ کھی کا بے دھن کے مالک اور مجد را منیتک بوگ دونوں مل يركوشش كررسنا تقدتب وديارهيون

نے قانون کا دروازہ کھٹکعٹا باا ورسریم کورٹ نے یہ را کے دی کہ یہ علط سیے۔ سمو وصال کا جو پرتمبل ہے اور ڈائزیکٹیو پرنسیلس ہے یہ اس کے ورودھ سہے کہ روسیے ریکرسیٹ بیجی جا ئے۔ اس سمے بارابیملاسترچل رہاتھا لیکن سر کار خاموش بیشی دیکھتی رہی . ہمارے سواسته منتری می بهال به با نکی نهامرینی کی کچھ وج بھی کیونکر اس کھیل کے ساتھ بہت سے ایسے لوگ بھڑ ہے بوئے <u>کھے ہو کا بے دھن کے مالک</u> بب اور را منتک بینج ریجیته بس ودیارهی را سته نیس اترسے . نویوان راستے میں اتر ہے۔ اندھرا پر دیشس ہیں ۔ تن ناڈونس. کرنا مک میں آن دون بہوئے یہ صب سنب کا سترحتم بهواتعه أروينينس ياس بهوا ادرآج بعبر ا تنے میںنوں کے بعد اسی اُر ڈینینسر رکو قانون میں پر بورتین کرنے <u>سمہ ب</u>یہ دود میک پیش کیا کمیا ۔ حبکہ منتری مہودیہ نے نود کما کہ ہمارا ایک کمیری بنیسد بل پینٹرنگ سید، اورہیٹر يربات محقر سيتعاب كريونك بينع مسركار ب*رل گمی اس سیسے ہ*م لانہیں یا ہئے۔ پتہ نہیں بھر مركار بدين كانتظاركرر بيدي شايد-ليكن فريروسال سعديبال أب كى بركارت جو بدنبس وه بدایخاشکی اگرمسانسا

كبول تو علىطانبي بوكا. يەسوچ رسىعىقى

كمه أند حرابر دين يس يحرنا يك مي يال الدو

group Dialling

تردكا اورواج نيتك ويرشنى كون سعديو بار كري ئے. توجو كھٹناالجي كھٹ رہى ہے۔ اس سے غلط مگر ہر ہم بیلے جائس گے۔ كيونكه بمارا انتبنشن الك بهوتاسيعيه حبب بم ودهركمها لاتين ادرجيب المبلينطش كرنته إن توانثينشن الك يوتاسيع اثر رُن يُرَّكُ سِا تَعْلِيهِ مِنْ بِكُهُ تَحُومِ السبعِد يه جى دام ورمغول سے ويكھ رسيے ہيں -مبريم كورط كابونيصله حبيعيس كى طرف آینے اشارہ کیا۔ پیے وہ یہ سپرشکشا الكلوط نكب مائرا بحوكيش فالوز فرام فنثراميشل را تشس م ف بیور بهماس کو استفر**ن تک** نظران از كرية ربيدين مري مع مارا بنيادي ق حبر۔ شکٹا۔ آج شکشا تک آپ سنودھان سعديه وال منعشووهن كريمة آب كي اسكي زمر داری کنگریک تسعی اس نے آئے ہیں۔ أيداس <u>سعاسين</u>ے بائة نہيں دھوسكتے ہيں. اس كا برا ودهان كرنا بطيسه كا. بندوبيت كرنا يربيه يحله أكر لاكهول نوك استكشابي مو بے رہیں گے اور ہو پیسے سے خرید سكتاب. بازاريس جاكر ان مم يردواً: کھول دیں گے . تواس سے بوہوٹنل ٹینشن ہوگا اس کا کے سامنانہیں کریائیں گےاکسٹنے یہ ذمہ واری آپ کی ہے۔ یہ ذمہ داری اورے راشطری ہے۔ سپریم کورٹ نے یہ کہا ہے:

«اسط از دی فویونی آف دی اسٹیسٹ مارے منودھان ہے نیتاگن نے یہ بتایا ہے . واشطر کے برتی یہ نردیش دیاستے کہ شکتا کا پراودهان آب کوکرنا پڑے کا۔ مواستھ کا پراود**صان ک**ے کو کرنا پڑے گا۔ وہاں ای یہ بنہیں کہ سکتے کہ جس کے یاس روہیہ بیراس کو ملے کا ۔ جس کے پانس روہے بہل ہے اسے بہل ملے کیا۔ اس مے میں بعركم وبابول أكرآب ك دائ بنتك الجيا شكتي بهوتي. ميمي بهوتي تواپ وه كميري بنسيد بل جو یا بخ سال سے پڑا ہوا ہے سیکٹ میٹی کی رفورٹ سے بعد دو سال سے لین سال سے پڑی ہون کیداسے کیدائے لیکن ابھی جو سنظرلائزیشن کرر سے ہیں ہم اس و دھیک ساسم تقن تو کرر ہے۔ میں میکن آب کی نیت کے کھوٹ محرارے میں اشارہ کرر<u>ہے</u> ہیں وہ باؤایور والی شِداولی بطا د بیجیرا پن وکشری سے۔ کہے ہم کیبٹیشن فی کا ورودھ کرتے ہیں۔ پڑئیویٹ منزلیل کالج کا وروده کرتے ہیں۔ لیکن ہم پیسہ نگا نہیں یا ہیں گے۔ اس سے کچھ نه کچه جگه پر کمبس نتمبیں ہم یہ وینگے۔ یہ ادميكاد منهي ركهنا چاسسيه أندهم إبرديش. كمرنا كك اورمها لأشطركا نام لياحير اس يس أب كونى ديرا نبي ال سكته بارا يبال كم

انجینئرنگ کا کھے۔ ڈینٹل کا ہے کھوسنے کے ورودھ ہیں ہیں۔ آپکے پاس کون میٹرلیک کا لیے کھوسے گا۔ تو اس سے نہیں کھوسے گا کہ اس سے میٹرلیک شکشا ہیں چکتسا ہیں زیادہ انتی ہوگی اور لڑکوں کو زیادہ آچی شکشا سلے گی۔ وہ اس کو ویوسلے نے کے نظریہ سے دیکھ رہے ہیں۔

دومری بانت پرسبے کہ مجارت <u>جمعہ دی</u>ش میں جو اُسیا کی کمیش سیے۔ جو جنارون رہی ما صب كى كمينى بن تقى. أنفاق سيدايسا بإكر ان کی چیف منسطر شب چلی گئی برایتو بیٹ میدیکل کا مج کے سوال بران کا کہنا ہے کہ حمراس بیشنل برود کسط میں سے ہم کوتھلیم پر جتنا *خرج کر*نا چاہیے وہ ہم تنہیں کرتے ہیں۔ بی ایک بڑھے ہوئے دلیش ہیں۔ ان کو جھوٹر دیں تو بھی جتنا پر تبیشت دیش شکشا پر خری کرتے ہیں۔ اتنابہ نبی كرية بن بم كيول تين يرتيشت خرج ک_{ھی}تے ہیں۔ ہم شکشا کو جس نظریہ سے دیکھتے ہیں۔ اسی کا نیتج سے کہ ہمارے بیال كيبييشن نيس برائزومث مبذيكل اور ذيشل کا بج کھول کر ہوگ۔ اے رسید ہیں ۔ وہ نظریہ ہمیں بدلنا ہو گاتھی میڈیکل ایجو کیشن میں سرحار سمعسو وسبعه

تببسری بات یہ ہے کہ ہمارے دلیش میں

براينويث انطربرينيورشب واسع جواكم برن ہیں۔ بوموکما چھلی کا بیویار کرتے ہیں انکے ساخة را جنيتك ويوسائة جرام الترين العبر ويكيت بين ينكر سيزباده فائده ميثريك كالح کوریے ہیں ہوگا تو وہ میڈیکل کالج کھول رہے ہیں۔ اس سے کیا میڈ کیل ایج کیشن کی شکسط نہیں گرتی جادہی سیے۔ بو ڈھان لاکھ رویبہ دے کرمیڈنکل کی سیٹ فریدے گا وہ كباكؤن يس ماسقكا ووفعائى لاكمعروبر الذيب شاكر بدگا وه اس كارٹرن ديميكا. كركتنا ملي كاروه اس كوشش من الكا رسيدكار بمارسے ديش بي ايسي برت سى كېرتقائيس بيرا ويسيستى كى پرتغايد مخاوری کی پرتھاہے۔ ایک اور کیریما کب میڈیکل کارج کھوسنے کی جلارسے ہیں۔ جونمونو ہوئی کمیشن کی رپورٹ سیے انوٹر*جیت* جاتی اورجن جاتیوں کے اُرکشن کی بات ہے توالسيد بربت سے برجار مادھیم ہیں۔ بہارے ديش ين جوببت بوسد بقيارون كاكام كررسيديس حبب فعانى لاكوروبيريس سيسط بحب جاتى بعدر توكمال ميرط كا سوال سے جس کے پاس کالا دھن ہے۔ وه نوریدسکتاسید. تو میرسش کاکهال استمان ربتاہے۔ یہاں پر منتری مہود سے نیہ أستواسن دياك مركاد برأنيوييط ميثركل كالج

ڈاکٹرول کی جوسنکھیا ہوتی چلہے۔ وہ کم ہنی**ں** ہے میکن ہم کوائم ورت ہے گاؤں ہیں حلنے واسے ڈاکٹروں کی ۔ عام نوگوں کر جو بھارال بهوتى بس اتلى عكتساكي فيع بين فخاكم يهاسير يكن ايليث ميلاك كالح بناكر كيب الزكر وحجر کی کوٹی ایس بہیں جائیں گے۔ وہ میکنشیا ك يدروالمتعيد كين دربيس سكوفكتها سویدها ملے جو بھاری ذیتہ داری ہے وہ ہم انہیں بنجا سکتے ہیں۔ ہمارے ویشن ہی ڈ اکٹروں کی بوسٹ صابیحاس محمقا بلہ ی نرمیز نبی بین بیرامیدیکل استاف بين هے ـ بمارے سائ تين او ملعنه میں اسید اور اس کا بھن یہ سیر کہ داکھ ننے کے لیے وہ لوگ آگیں گے۔ وہ يب زُكا ئين _كُركُونكه وْأَكْرُ خِنْ سِعِد رياده يبيد بليكاراس يريراميكلاسا مر بر مرکاریه وتمه داری کون منبی فتی کم نرس اں اور بننگ مے مداسکول کھیے۔ پیرامیڈیکل اسٹاف کی کی دورکرنے کے ہے مر بنگ اسکول تعوید اس مے لیے وہ تيارنيس يد يونكراس معترياده فائده ىنىس يرد گا ـ

مبودے۔ آپ کابی بتایا موایہ جواب يعيجوا وسميركو اسى داجيرسجعامين تأدأ

انكست يركشن سنكعيا ١٢٤ كيراتريس كها محمل بدركه كيب شيشن فيسس كي جرائ ا واليكي کی جار ہی ہے۔ الیعیہ ۸ ریا متوں ڈی پیٹوکل كالع بس كرة الحك بين موارث يكل كالع بين جهال كيبيشن فيس جد م المشترين الميرار انجى يادوى على تكرّد . اميديكل كانع أن بما ممينشيشن نيسس في جاتىسىھ يىمل دا دوس دور بمی کا در حمرا بر دیش میں ایک ایک سیے ۔ گجرا مِن ایک سید می پورسی ایک سیشه بینیاب یں ایک ہے اور بہاریں دو ہیں۔ 'ڈرکوگٹارُد منیں ہیں۔ آپ یہ کہ رسید ہیں۔ کراس و دھیک کے ذریعے یا اُرڈیننس کے ذریجے مريديكل كونسىل سعى زرييتن يبني پايسيدنى • جبكم جارسه ياس ايسا بعى بدكر آب القيتك يُرْحى سع حبب كام ليت بس. فلط وُ منگ سے تو تمام انتظام اور بدر وہست گرسفے باوج دمی ورسوں دن کے درواز کے شکھٹا برت بي كريمار ، ميدنكل كالح كوانية دیرو اگریم ایک مرے نیتا کے یا زندہ نیتا مے نام پر مجولاکھ لگاکرمیڈیکل کالج ک مله تک بعی بنیں ہے کھڑی کردیتے ہیں تو اس كو مانيتد مل جاتى بيد أب كو جواد ميكار دما جائے گا۔ اس کاسمپورن اور اچھے مومعنگ مسے بر یوگ ہونا جا ہے۔ رَانُونُ^ن بمى ملنا چاسىيە ودىز" ٹوپىج سىنژلائزيشن

یں کھوا در میڈیکل کانج کمول نید جائیں۔ ہیسے التفح كريعه مائين. يحو لأجنيتك وكبالينه اسينه المثيترول ميس برائر ديث ميثريكل كالج اور و نیشل کالیج بنالیں تب دروازے برتالا تكائب كياورين ومديدكة ندهم ابرويش میں اوا میڈیکل کا لجوں کو ٹرینشل کا بج ہے دوميد ببن داجيرم كارسف الخمتى ويدك السكر تلاف ودروه بوا- ودبار لمى داستيس ارس ىند أيوجىت <u>كۆگئ</u>ے. لائنى چلى ـ گرفتارمال دى كىكى بىر سنى خوراس ودروه س حقاليا-ىركارېش ارۋىنىنس كورىلىس كررىي مديد يس ايك سوال بوجينا جابتا بنولار ا فروه کمیری بنسیوبل جو جوائز پیسلیکٹ کیٹی نے یونینیسسی یا*س کیا آپ اس کوکیو* بنیں بے رہے ہیں۔ کتے ہی رہے کورط یں سب ہو جس سے ۔ سیریم کورٹ نے تواین را نے دی ۔ وہ ہمارےسمودیعال مح انویسار. مخائریکش<u>یو پرنسپلس م</u>ے انوسار ا ورپرکمیل میں بو کہا گیا ہے اسکے ابوسار سے۔ کے انوسار ہے تو وہ بیریم کورے کی دائے کے برتی مداخلت نہیں کرتا بلکہ میریم کورٹ کی دائے کوراہنا ہے۔ کے اس کابہارہ بنارہے ہیں۔ میریم کورہ کی رائے کا بہانہ بنار ہے ہی اور سيكتف كميشي تيه جور بورط ويانتي وه مان ل

مِاتی تومِی کی کائنس کے باتھ یں زیادہ ادعيكار بويته اور ودمنبوطى سيأسى وكجال کرتی اور چو بیاری ایوروگیان شکشاکااستر بداس كى بعى اليقط وحن كك سد ومكور عبال كى چاسکتی۔ اُسپاس راستے پر نئیں سگتے۔ أنبى الجعى مترى مهوور هرف سدن بيرسى منہیں۔ سدن سے باہر بھی چا کے وہ بتر کار وارتا می موں ماسید وہ سیبدارس میں سو*ل به یوایند وه بو بوگ* اس معامله یس جرائ برائورث میدنیال کانج کے لوگ انکے ساتھ وارتا یس ہوں۔ ہینٹہ وہ يريحته بين كرمركار برائنويث ميزيكل كالحزب میں کمیپیشن فیس کے درودھ ہے۔لیکن چونکە سرکارىيىيەنىي لىگاسكتى اس يىيىم یچے ہے ویکتیگت ادبوگ والیے دیکتی ڈی انغیں یہ مٹریکل کارچ کھولنے ویتے ہی۔ پردهان منتری سے ہے کہ قبت منتری تک۔ سب ہوگ ہی کہ رہیے ہیں کہ ہمارے یاس مٹر*نیکل کالع بنانے کے ب*ے پیسے بہیں ہے۔ ہم خرج بہیں کریائیں گے اس بیے ہم اسیے وگوں کو احازت دیتے ہیں۔ كهان مآنين كم وه لوك جهان ومعان لا هوروية می ایک سیٹ بیجی جاتی ہے وہال مرد کیا کالیج بنیں کے اور دوسری طرف ایسے دیزنس بي جال ميريكل الع كعلت بى نبس بس بو

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): We have to pass Use Bills. There are a few more speakers. I think we have to sit for another one and ahalf hours. Shri V. Narayanasamy.

SHRI V. NARAYANASAMY (Pondi cherry): Mr. Vice-Chairman. I thank you very much for giving me this oppor tunity to speak on the Indian Medical Council (Amendment) Bill and 'he Den tists (Amendment) Bill. The previous speaker who is from 'the Communist Party of India, has said that this Govern ment lacks the political will and, there fore brought this Bill before this House

بی وہ بیسہ نکا سے کے لیے بیٹی ہوڈ ہیں۔

وہ ٹرائط کو پورا نہیں کرسکتی۔ جیسے انجا ہی آپنے

میڈ نیکل کا لجز کا نام لیا۔ اچھا ہوتا دو تاریخ

میڈ نیکل کا بی کون نوگ جلار سبے ہیں۔ یہ

بھی نکھ دیقے جو بچھرٹ ہے۔ وہ طاقت

یاور اس کے پیچھے کھڑی ہے۔ وہ طاقت

پاور اس کے پیچھے کھڑی ہے۔ وہ طاقت

چالوکر دیں۔ اس میں ورہ مارتی ہمرٹی کیے جائی

وہ آپ کو بلیک میں کر سے انہیں میں ایتا شکا میں ایتا میں ایتا شکا شکھا کون کے وہ سائے بندگرن جا ہے۔

میماری ہوم ورت ہے سماح کی اسکے انو بارشکٹا شکھا کون سے وہ لوگ ہے ہیں اور کا بری کے ایتا ہے ہیں اور کا بری ایتا کے بری کرنا جا ہے۔

میماری ہوم ورت ہے سماح کی اسکے انو بارشکٹا کون سے وہ لوگ ہے ہیں اور کا بری کرنا جا ہے۔ یہ کون سے وہ لوگ ہی ہے۔ کہاری ہو مورت ہے۔ سماح کی اسکے انو بارشکٹا کون سے وہ لوگ ہی ہو یہ میں ہوں کہ اسکے انو بارشکٹا کون سے وہ لوگ ہی ہو یہ میں ہوں کہ اسکے انو بارشکٹا کون سے وہ لوگ ہی ہو یہ میں ہوں کہ اسکے انو بارشکٹا کون سے وہ لوگ ہی ہو یہ میں ہوں کہ اسکے انو بارشکٹا کون سے وہ لوگ ہی ہو یہ میں ہوں کہ اسکے انو بارشکٹا کون سے وہ لوگ ہی ہو یہ میں ہوں کہ اسکے انو بارشکٹا کون سے وہ لوگ ہی ہو یہ میں ہوں کہ اسکے انو بارشکٹا کون سے وہ لوگ ہی ہو یہ میں ہوں کہ اسکے انو بارشکٹا کون سے وہ لوگ ہی ہو یہ میں ہی ہوں کہ اسکے انو بارشکٹا کون سے وہ لوگ ہی ہو یہ میں ہی ہوں کون سے وہ لوگ ہی ہو یہ ہوں کہ دیں موسیہ واور وہ میں ہوں کر دیں میں ہی ہو یہ میں ہوں کی ہو ہو ہو گی ہی ہو یہ میں ہوں کی ہو ہو ہو گی ہی ہو یہ میں ہوں کی ہو ہو ہو گی ہو گی ہو گیا گی ہو گیا گیا گیا گیا گیا گی ہو گی ہ

belatedly. I will have to explain to the hon. Member though the hon. Minister has said in clear terms how this Bill has been brought before this House. what are the steps taken by the previous Congress Governments. In 1987, a joint Committee went into the matter and at the end of (989, they submitted a re-rort. By that time there was an election an dthere was a Supreme Court judgement. After that, this Bill is brought before this House.

I would like to put this question to the hon. Member who said 'that the Government had lacked the political will.

Bill, 1992

They were supporting the National Front In 1990, that Govern-Government. ment was there. If they had the political will, why did they not bring this Bill be fore this House? Not only that; they went all out to support Mr. V. P. Singh and they said that would bring all social measures for the purpose of developing this nation. But it was that Government who lacked the political will. It is not the Congress Government. It was the lanata Dal Government and theier allies who were ruling the country earlier; it was they who lacked the political will to bring this Bill before this House. The Congress Government has the poitical will and, therefore, this Bill has been brought before the House.

Sir, I have been a Member of House for mo-re than seven years. Time and again, right from 1985 till 1987 before the joint Committee was appoint by the Government, Members were raising the issue before the House that for medical seats some colleges in the States are looting the of the students. Not only that, hey have been charging enormous capitation fees which a common man, who desires to educate his son in a medical profession, could not pay. Hon. Members from that side or this irrespective of party affiliations, raised this issue before the House. But now I see criticism from the other side when we brought this Bill before the House to curb these evils, to give powers to the Central Government to check these problems There is opposition the other side. The hon. Member Dr. jain, has stated that the powers have been grabbed by the Central Government. It is the Spates which have misused the powers vested In them. Whatever the party that is ruling in the States, irresneoftiva of party affiliations, the States They have been gving perare biased. mission to various private medical leges. Not only that; when the private medical colleges were started, they did not have the infrastructure. They did not have any facilities and the students who paid the fees studied for two to

three years, even without the colleges having got affiliation. Even in the fourth year, they did not get affiliation and the students had to agitate. Then it becomes a law and order problem for the States The Central Government has considered all this, and ultimately they found that the Centrall Government has to regulate the giving of permission for starting new courses in the existing medical colleges. Therefore, Sir, this Bill has been brought by the Government.

Sir, the hon. Member from the other side and from here have said that facilities are not there in the private medical colleges and that the students who come out of these medical colleges are not up to the standard. The basic thing is that the students who have been educated and who have been brought to the profession are not up to the standard because of the lack of facilities in these colleges and because they have not been trained in 'be modern trends prevailing in the medical profession. Therefore, Sir, the Centra! Government has to intervene for the purpose of regulating and running the courses, and also for the affiliation of the new medical colleges and so on and so forth.

Sir, as everybody has said, in Karnataka there is a mushrooming of medical colleges, whichever party may be in power. In Andhra Pradesh, recently several medcal colleges have been opened. In Maharashtra also some medical colleges have been opened. In Tamil Nadu also, some medical colleges have been chened. Sir, the private perstons who would like to promote the medical colleges 'think that they can grab money from the students by charging this capitation fee. Sir. even after the Supreme Court's Sir as the hon. Minister has said, there was a judgement of the Supreme Court in July, 1992 that the capitation fee should'not be charged by the medical institutions. Sir. now what are they doinc? They are collecting money now as dontions. They changed the word canifation fee'. They are now collecting money students) as donatoins

and for building funds. They are changing the name. And circumventing the Supreme Court judgment, they are collecting funds even today in the medical colleges from the students Today, to get admission in a medical college, a student has to pay more than five to six lakhs of rupees. An ordinary person, a person who has got the maximum number of marks, a person who is eligible to get admision in a medical college, is not able to get it. But a student who has got lesser marks and who could not get admission on the basis of marks, is getting admision in the medical college bscause he is wealthy. This disparity is there. The persons who have got higher mirks and who have got the eligibility to study in a medical college have been denied admission to study there. But the students who have got lesser marks and who are not qualified for admission are admitted into the mediacl colleges because they are wealthy. This kind of anomally is prevailing in the country as far as medical eduction is concerned Therefore, Sir. to clear that just to see that this kind of anomally does not exist, this Bill has been broungt.

Sir. while moving the Bill, the hon. Minister clearly mentioned that in spite of the Supreme Court judgment, they wanted to bring this limited Bill because of the mushrooming of medicall colleges. Sir. now there is a petition filed before the Supreme Court by some of the insti-tutions. Therefore he could not bring a comprehensive Bill. Sir, I would like to know from the hon Minister whether they pre getting for the Central quota, a minimum of 49 per cent of seats in the private medical colleges or not. While admitting the students: according to the annua! examination, you have to get more seats from the private medical colleges also when they are affiliated. Sir. under the checks and balances, the Central Government should also have control as far as the admission of the studetns is concerned in the private medical colleges.

Sir. while referring to the private medical colleges, I would also like to refer

to something about the Government medical colleges, the Central Government-run medical colleges and the State Government-run medical colleges. the hon. Minister has said that permission need not be sought by the Central Government. This is according to the Bill here. Even where the Central Government runs medical colleges, these facilli-ties are lacking. Medical Council sometimes sends a latter to some of the medical colleges threatening to deaffiliate them. For example, we have a Central Government medical Pondicherry which is called JIPMER Medical College named after our great Pandit Nehru. About three or four years back, the representative of the Medical Council visited that college and found that the number of doctors, the staff and the teaching doctors was less than 40 per cent. The doctors go there to teach but they do not do the teching work and they get transferred from Pondichery. I raised it in Advisorv Committee meeting Therefore, the Medical Council of India issued a notice that they are going to derecognise it. Like that, there are many medical collelges! which are run by the Central Government. The hon. Minister should see that adequate number of doctors are appointed for the purpose of techong and whenever the demand arise for creating new departments, this should be taken into consideration. In the TIPMER institute the funds provided were insufficient and the hon Minister was kind enough to send the Secretary to our State to study the situation and find out how the institute could be and I am thankful to the hon helped Minister for it This is not only the case in my State: in, other States also where the Central Government is running medical situation exists and I collets. similar suggest that provision of proper facilities has to be taken care of and it should be revevewed personally by the hon Minister.

While concluding I would submit that the purpose of the Bill is not for usurp-inp power by the Central Government.

It is only for the purpose of regulating the running of these medical colleges, their affiliations, and so on. Therefore, with this novel provision this Bill has been brought about. Not only that, the Dentists Bill that has been brought by the hon. Minister also cover the same provisions. 1 therefore, support both these Bills and I think the hon. Member, Dr. Jain, will withdraw his motion of disapproval.

ंश्री संद्रिय गोतः (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय इस विधेयक पर बोलने की न तो मेरी इन्छा थी और न तैयारी थी। लेकिन मैंने जब माननीय सदस्यों के विचार सुने तो मुझे बडे विरोधाभास ग्रौर भ्रमात्यक बयान पढने अप्रैर सुनने को मिले । हमारे स्वःमी जी ग्रभी बोले श्रौर उनसे पहले यादव साहब बोले जो ग्रब चले गये हैं। उन्होंने जो बार्च कहीं उनसे पहले में कुछ बातें कहना चाहुंगा। यह बहुत ग्रावश्यक है कि ग्रधिक से अधिक संख्या में डाक्टर पैदः हो स्रौर स्व।स्यय सेव भ्रों में भ्रपना योगदान करें। हम जरा डाक्टरों के चरित्र को भी देखें। सरकारी भ्रस्पतालों में डाक्टर सरकारी तनस्वाहंपते हैं लेकिन जिस शहर में रहते हैं उसी शहर में वे प्राइबेट नर्सिंग होम भी चलाते हैं। ऐसे डाक्टर जो सरकारी ग्रस्थताला में नियुक्त हैं, बहुत पैसा कमा रहे हैं। वे सरकारी निगमों ग्रौर कारपोरेशनों के पैनल में भी डाक्टर हैं। जब उन क्षक्टरों का स्थानांतरण पहाडी **श्रयव**ा ग्रामीण क्षेत्रों में किया जाता है तो बहां पर नहीं जते हैं। मैं उत्तर प्रदेश का रहने वाला है। हमारे यहां की तत्कालीन सरकार जो भारतीय जनता पार्टी की थी उसको अन्त में विवस होकर के यह निर्णय लेना पड़ा कि सरकरी नौकरी पसंद करो या प्राइवेट निस् गृहोम । दोनों एक संध्य नहीं चलेंगे। पहाडी क्षेत्री के 8 जिलों के नम गिनए गए जहां केई डाक्टर नौकरी करने नहीं जाता। इस बिल के साथ जहां डाक्टरों की संख्या बड़े मेडिकल कॉलेंज खलें कुछ ऐसी शर्तें भी निधीरित हों कि जिस जगह डाक्टर सरकारी नौकरी करते हैं वहां प्राइवेट ्होम नहीं चला सकें। स₁थ ही स₁थ ग्रामीण क्षेत्र ग्रीर पहाड़ी क्षेत्र में भी सेवा के लिए जाना ग्रावश्यक होगा। ग्राप इस तरह की व्यवस्था करें।

group Dialling

Bill. 1992

मान्यवर, दूसरी बात मैं यह कहना चाहता हं कि ग्रभी जो सुप्रीम कोर्ट का जजमेंट ब्राया हमारे मिलों ने उस जजमेंट को बरिकी से नहीं देखा है। मैं केवल संदर्भ दे रहा हं ग्रौर वह यहां पर किस तरह से लागु होगा? सारी आरक्षण नीति को सुप्रीम कोर्ट ने मंडल कमीशन के विवाद के संबंध में तय कर दिया है । उन्होंने एक तो यह कर दिया है कि प्रोन्नति में तो भ्रारक्षण किसी का नहीं होना । लेकिन यह भी तय कर दिया है कि मेडिकल में,टेक्निकल में, मेथमैटिक्स में क्रौर बहुतों में प्रवेश में भी अरक्षण नहीं होगः । एडमिशन में भी ग्रारक्षण नहीं होगः। तो मेरे इन कांग्रेसी मिलों ने यह कहा कि कोई 30 परसेंट क. कोटा गरीबों के लिए ग्रारक्षित कर दिया जःए। सुप्रीम कोर्ट ने कहा क्या है कि प्र⊦रक्षण करने से मेरिट ५र प्रभाव पड़ेगा । जब जिति के नाम पर ऋष्टिशा से मेरिट पर प्रभाव पड़ सकता है तो भरीब के नाम से ग्रान्थण पर क्या मेरिट पर प्रभाव महीं होगा ? अवश्य होगा । इसलिए सुप्रीम कोर्ट के जजमेंट को ध्यान में रखते हुए उसे भी नलीफाई करने के लिए एक स्रमेंडमेंट लाना पड़िगा, एक कांस्टीट्यूशन ग्रमेंडमेंट एक बिल ग्रीर लान पडेगा तब इस बिल की सर्थकता सिद्ध होगी वरना इससे गरीबों को एडमिशन मेडिकल कालेज में नहीं मिलेगा।

अध्यको ध्यान में होगा। केन्द्र में भी ग्रापकी सरकार थी, गुजरात में भी ग्राइपकी सरकार थी । तत्कालीन गजरत के मध्य मंत्री श्री मधव सिंह सीलंकी ने उस प्रवेश में, मेडिकल में, ग्रारक्षण कि⊣ï था बैकवाई कासज का 10 परसेंट से 18 परसेंट, 8 परसेंट बढाया था । मारे गजरात में ऋदि।लन छिड गया । ग्रांदोलन पिछडे वर्ग से चलकर भ्रनुसूचित ज≀ित्यों के खिल⊦फ भी चला गया । यह कहा गया कि इससे मेरिट प्रभावित होगी । की चियां

निकलेगी पेट में, तौलिये रह जाएगे चपेटों में ग्रगर ये लोग रहेंगे। सार देश को उसने प्रभावित किया। मैं पूछता हं इस तरह से पैसा दे करके **बेंकार** लड़के हैं, जो धर्ड क्लास है श्रीर बेवकफ मैं तो समझता हु जो पढ़ने भी नहीं जाते क्या वे मेरिट की प्रभावित नहीं करेंगे इस केपिटेशन फीम से? यह क्या विरोधाभास अहीं होगा उस म्रादोलन का. सुप्रीम कोर्ट के जजमेंट का और यहां के चन्दलोगों का जिनकी मानसिकता खराब है, जो नहीं खाड़ते कि इस देश का गरीब शोषित वर्गः पिछडे गरीब लोग भी इस राष्ट्र के प्रशासन में भागीदार बन आए। क्या यह उनकी मानसिकता का परिचायक नहीं है ?

फिर यह प्रश्न का सकता है, अगर मेडिकल कालेज नहीं खुलेगे तो शिक्षा का प्रचार, प्रसार कैंस होगा? मान्यवर, हम देखते चले ग्रा रहे हैं, बहुत से व्यक्ति, बहुत से व्यक्तियों के समृह, बहत सी समा∀ सेवी सस्थाएं ऐसी हैं जो अपने पैसे से या पैसा इकट्ठा करके संस्थाए खोलती हैं, संस्थाएं चलाती है। मैं एक उदाहरण देना चाहता है। ऋषि दयानद के जमाने में प्रार्थ समाज का प्रादर्भीय क्रीर अभ्यदय देश के कंदर हभा। उन्होंने ाबसे ज्यादा शिक्षा पर जोर दिया। स्रार्थ समाज ने पैसा इकट्ठा करके बर्गर सरकार के सहयोग से सँकड़ां डी०ए०बी० कालेज इस देश के ग्रदर प्रस्थापित कर दिये। ग्राज भी कानपूर का डी॰ए०बी० कालेज जिसके ग्रंदर ! 2 हजार विद्यार्थी हैं, सबसे बक्षा कालेज है। हर सैयद धहमः रक्षक न मस्लिम धनिवसिटी, ब्रलीगढ् भीर पंडित मदन मोहन मालबीय ने हिंदु विश्वविद्यालय, वाामसी खडा कर दिया। नो क्यों नहीं हम ऐसेलोगों को प्रोत्साहित करें, इन्वाइट करें, ब्रारूपित करें ग्रीर उनसे प्रार्थना करें। हमारे देश में बड़े बड़े बोहराज ग्रीर खोजाज हैं जो अरवपति हैं जिनके पास बहुत पसा है या और लोग हैं। क्षमा करेंगे। मन्दिर मस्जिद वाले, श्रापका तिरूपति

मन्दिर है। करोड़ों रुपया जमा है ट्रस्टों का, क्यो नहीं इस पैसे का सद्ययोग मेडिकल कालेज, इंजीनियरिंग कालेज के खोलने में किया जाए। क्यों कैपिटेशन फीस ली जाए। सरकार बढ़ावा दे यौर सरकार स्वयं जिम्मेदारी ले। यह सरकार का अपना दायित्व है जैसे मेरे लायक दोस्त ने कहा डाइरेक्टिव प्रिंसि-पल्स आफ स्टेट पालिसी किस लिए है ? इसका तो पहले ही अन्पालन हो जाना चाहिए था ग्रीर ग्रनुपालन हो जाता तो मान्यवर ग्राज यह स्थिति नहीं आती। मैं एक-दो बतें भ्रौर कहना चाहुंगा। जैसा कि मैंने कहा कि मेरी कोई तैयारी नहीं थी. भाखिर इन को प्रोत्साहन कैंसे मिला कि यह बिजनेस के लिए मेडिकल कालेज खुल रहे है।

इसके लिए यह सरकार दोषी है।
पता नहीं कि कोई मंत्री जी बैठे हैं
िक नहीं, जो थे वह चले गये। तो यह
सरकार क्या दोषी है। दोह री किसा
नीति के कारण इन कालेजों को प्रोत्साहन
मिला है। दोह री शिक्षा नीति प्रगर
इस देण में नहीं होती, तो यह कानवेंट
प्रौर पब्लिक स्कूल नहीं खुलते धौर
। रीव के बच्चे शिक्षा से महरूम नहीं
रह पाते। ग्राज बिजनेस के ग्रइडे
जितने यह पब्लिक स्कूल हैं ग्रौर यह'
नर्सरी स्कूल, यह बिजनेस के ग्रइडे
उनसे प्रो त्साहन मिला इन मेडिकल
कालेज ग्रौर इंजोनियरिंग कालेजों को
कि तुम भी बिजनेस के ग्रइडे खोलो।

यह सरकार इसके लिए दोषी है। क्यों नहीं एक प्रिकाम कंप्लसरी एंड की एजुकेशन टु आल सिटिजंस स्राफ्त दो क ट्री, भारत के तमाम नागरिकों के लिए हो? यह इमारे साम्यवादी भाई बैठे हैं, यह भी बड़ी राजनीतिक इच्छा-अबिल की बात करते हैं। स्राप्त तो गरीबों की बात करते हों। स्राप हो लाये होते कि देश के सदर या प्रदेश के संदर आवश्यक शिक्षा, समाज शिक्षा व निशुक्क हुटेगी सौर कोई आवश्यकता किसी के लिए भी सारक्षण की नहीं होगी। सारक्षण की सावश्यकता

काँन मांगेगा, कोई निर्लज्ज होगा जो मांगेशा ग्रारक्षण ग्रगर यह व्यव**स्था** होगी।

लेकिन एक तरफ ग्राप इस व्यवस्था को भी नहीं करेंगे और शोधत वर्भ व गरीकों को जाति के नाम पर भी नहीं देंगे। जब तक इस देश जाति रहेगी, तब तक उन कोगों जिनका जाति के नाम पर शोषण है, आरक्षण स्हेगा। इसे कोई नहीं सकता। या तो जाति हटाइये, आरक्षण हटेगा और या व्यवस्था ददलिये, तब श्रारक्षण हटेगा।

इसलिए हमारी - इच्छाग्राधितः उको भी धोने जो ५राने पाप हैं. में लगना चारिए । में प्रार्थना रहना. समर्थन तो हमें करना ही पड़ना है. एक रस्म श्रदायगः भी है श्रीर भजबरी भी है। ेकिन अब समय गया है। स्राब्दि हम क्षत्र तक इनजार करेंगे कुछ व्यवस्था में ऐसे पांध्यतीन करें, हम राज भी बदलें, लेकिन समाज भी बढलें और समाज बढेरेगा. हमारी मान्यतार्थे वःखेंगी।

इ सिलये में प्रार्थना करांगा स्वास्थ्य मद्भी की में कि जिन मुझाबों का प्रारंभ में मैंने उल्लेख किया, याप अवया उसकी ध्यान में रखें. लाग करें और कोर्ट के जजमेंट की लाईट में, चंिड रेस्पोसिबिह टी ग्राप: मि**िस्टसं** हैं, कींसिल ग्राफ मिनिस्टर्स की. उस अजमेंट के खिलाफ जैसे शाह वानो जनमेंट के खिलाफ. स्प्रीम कोई **जनमेंट के लिलाफ.** याप विधेयक लाये थे, ग्राप इस तरह का लायें कि ग्रन मुचित जातियों के लिए के लिए, अन-जार्तियों **पिछडी** आतियों के लिए, गरीबों के लिए, ग्रामीकों के लिए भी ग्रारक्षण की व्यवस्था इन **पाइबेट** गेडिशन कालेशक तमाम होगी ।

के साथ शब्दों विधेयक का समर्थन करता है।

SHRI N. GIRI PRASAD (Andhra Pradesh): Mr. Vice-Chairman, Sir, the two Ordinances relating to the amend ment of the Indian Medical Council Act, 1956, and the Dentists Act, 1948, were brought in a particular background, as far as I know, which existed in Andhra Pradesh at that particular point of time. The Andhra Pradesh Government sanc-·'oned some medical colleges and some dental colleges also. So far, in Andhra Pradesh, except one minority college, there were no medical or dental colleges in private sector. All of a sudden, for one reason or the other, the State Government accorded sanction for about 12 or 14 medical colleges. So many people had grievances. Some corruption charges were also made and political pressures for Delhi downwards were applied or the Chief Minister. These were the charges at that time. So. in that background the student community also came into the streets. This privatization of medic 1 education and debtal.al education, or whatever it is, was resented and, in order to assuage such filings, the Central Government brought these Ordinances. It may be to bail out the Chief Minister who was besieged by this agitation or, for some other purpose. I don't know.

Even these Ordinances or Bills do not indicate the mind of the Government. What do they want? Only one thing is clear. These Ordinances or Bills will allow the private sector to operate in medi-cal education. That much is clear. Earlier also it was there, but it was in the realm of the State Governments. Now the Central Government has come into the picture. It has laid down certain guidelines as to under what provisions or on what conditions they want to accord permission. Almost all these things were there earlier also. The State Governments were also doing the same thins. Whether all those conditions were fulfilled or not. I don't know. They should have building';, support—all these conditions were there. Besides that, there is nothing in the Bills. The only difference is, earlier the State Governments used to accord permission and sanction

[Shri N. Giri Prasad]

the colleges. Later on the Medical Council was to intervene and give recognition. And Universities are there to give degrees and certificates. This is the situation. Because this is a concurrent subject, the Central Government has brought these particular Bills.

Some hon. Members were saying that some State Governments were misusing the powers and allowing mushroom growth of medical colleges, and in order to curtail that the Central Government has to judiciously apply its mind, take the advice of the Medical Council and ac-cord sanction. That is the whole logic behind this. But what is the guarantee that the Central Government will apply its mind judiciously even as per these guidelines, because these guidelines were there earlier also? As far as 1 know, our Chief Minister was under pressure from top people here who were given two or three colleges for their kith and: kin or friends or political proteges. I know who those are. For political reasons or for personal reasons, certain things were conceded. Otherwise he would not Slave gone to the extent of sanctioning so many colleges. So my submission is, the Central Government thinks that it can apply its mind to, reasonably think over, the matter without succumbing to pressures this way or that way. That is the position. At least, that is the impression they want to give through these Ordinances

But, as far as politcians are concerned, after all, in Andhra it is their Government. They could have advised them. The Congress President is here, the Prime Minister is here, the Cabinet is here the Education Minister is here, the Health Minister is here-and they could have advised him that he should not go on like that and then that man would not have gone to that extent. But, in fact, he was pushed through by some pressures and this had happened. And what did it prevent? Afterwards all these people went to court. Nothiim has happened;. These Ordinances could not help anybody, either the private college people or the Government. They have no locus Whether this standi. Ordinance

will apply to the already sanctioned colleges in Andhra Pradesh, nobody That is also a question, a knows million dollar question. Even the Supreme Court also cannot answer that. That is why the whole matter is still pending before the Full Bench of the Supreme Court. What they will decide, I do not know think that this Government has to be bailed out by the Supreme Court itself because they want to do everything through rules, whether they want to allow capitation fees or they want to allow donation or they will fix a certain amount of fees which is ne-cessary for running the colleges because private people will not run the colleges for charity, but they will run them for money. Otherwise, why should they come into this field? They have got 101 ways of making money. So, they are coming to make money. how far the Government will allow them, it no policy. Indirectly they continuing the same thing.

I have got a list. Rajya Sabha was informed about the present state of private medical colleges existing in our country. They are in Andhra Pradesh, 1; Bihar, 2; Gujarat. 1; Manipur, 1; Punjab, I; Tamil Nadu, 2. This is one type of category. The other States do not have them. But surprisingly Karnataka is having 13, and Maharashtra is having 10. This is the answer gven in Rajya Sabha in this month itself So, all of them, except two or three, were recongnised by the Medical Council of India.

So, the Government has to announce is policy. Without announcing its policy, they issued this Ordinance. They are not clear about their own things, how toalow capitation fees, whether or not to allow or fix some percentages. What about the principle of social justice to be applied in this regard, whether any reservation should be there? In the State sector certain things are there, but when the Central Government wants to intervene, what is their policy? They could not make out what their policy is about reservation because that must be there.

The main thing is: If the Medical Council itself has recognised all these colleges except two, 11 in Karnataka, 10 in Maharashtra, they have themselves allow them, thinking that it hey have got certain facilities, infrastructure and everything else. How can they discriminate against them? Some people argue in our place also, "Andhra Pradesh students are going to Karnataka and Maharashtra by spending lakhs of rupees. Why should we spend money in other States? Why can't we start colleges here?" That is their main logic. So, when the Central Government wants to intervene, they should have a clear-cut policy. 1 think, they have not applied their mind to this aspect. They are not at all clear about it.

Though there was some judgement in July or June, on that also many problems were taken up before the Supreme Court. They want to consider it in depth. The only thing I would like to suggest is that after you get the Supreme Court judgement, whatever judgement is given by the Supreme Court, the Government has to consult various Opposition parties also in this respect, on how to bring about a scientific, rational approach to these matters.

I have got one or .two suggestions Or submissions. Ont thing is clear. According to our Constitution, our Government has to concentrate on primary education, universal education to all the people below the age of 14 years. They have grossly failed in this respect. They hare not succeed more than 50 per cent. How many years will they take for that? Though the Constitution, as far as I remember, stipualted only 10 years, they have taken a longer time. Even after 40, 45 years they could not do it. When the state of the primary education of our children is in such a bad shape, how can we expect that the Government would spend a lot of money to make doctors?

Some doctors, after getting educated, on whom the Government spends, Rs. 10 lakhs, Rs. 15 lakhs—I don't know how many lakhs they spend on eacht

student-they go abroad to serve the people there to make money there. But in rural areas, urban areas and slum areas our people do not have any health; care. How to meet that problem? If these doctors are trained by spending a lot of money, they must earn money to make up that money spent. But the problem is how to attend to the health care of the poor. Government must have a policy in this regard. As far as I know, there are no hospitals in the rural areas. The socalled primary health centres do not work. Patients do not go there. Doctors are generally found absent.. They will be somewhere in the cities. So, there is no medical facility there. Exen if some doctor is there, (here is no medicine. Even in the urban hospitals we do not get medicines, though doctors are there. This is happening because everything is being commercialised. In this state of affairs only the rich can afford to have any proper type of health care. But the question is about I know one heart the poor people. patient went to the Nizam Medical He was having only Rs. Hospital. 20,000. For the treatment Rs. 70,000 Rs. 80,000 were required. The to problem for him was how to get that He gave up the treatment because money. with Rs. 20,000 or Rs, 30,000 he could marry his daughter. So, instead of saving his life with that money he had to spars it for his daughter's marriage. This is the state of affairs. I would like to know whether the Government will take up the resposibility that the patient is not deprived of the treatment because of shortage of money at his disposal. request the Government to ponder over this auestion. By delivering speeches and making false promises the Government will be able to solve this problem. not These are deeper problems (having) socio-economic dimensions. I think the Government in consultation political partes and experts in this regard should evolve a

proper policy so that the principle of social justice and the principle of meeting the health care are attended to thereby helping the society at large. This is all my submission. Thank you.

vernor of Rajasthan—reversed the same

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Re. Misuse of

and opened a private medical college in Vijayawada during 1980 with a capitation fee of Rs. 1.5 lakhs. From the same party one Chief Minister closed the (wo private medical colleges that were collecting a capitation fee to the tune of Rs. 12,000 or Rs. 13,000 per student. Within two years the clock had run a full circle. Again a college was opened with Rs. 1.5 capitation fee. Shri N. T. lakhs as Rama Rao came into office during 1983 and the capitation fee was banned and this college was also nationalised. medical college that was opened Vijayawada during 1980 could not be recognised by the Indian Medical Council for nine years. But for the Government of Andhra Pradesh tak-' iag over the college and establishing a medical and health university at Vijayawada, that college would not have been recognised by the State Medical Council. But it was recognised after 1989. Mr. Janardhana Reddy came into office in 1992.

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SHRI M. L. FOTEDAR: You need not mention the names of the Chief Ministers.

DR. YELAMANCHILI SIVAJI: Okay. In July, 1992 on a fine morning we got 20 medical and dental colleges in An-dhra Pradesh. For the last fifty years, Andhra Pradesh could not open more than 8 or 9 colleges. But on a fine morning in 1992 we got 20 colleges. July, Everybody was surprised at the decision. Everybody was taken aback. It is a fact that these colleges are supposed to be liquor barons, arrack owned by the contractors or sand con-tors and cement contractors. I thought that they would impose some dicipline in the colleges because all the people that ae managing these colleges, whether they are arrack contractors or sand conr tractors, in Andhra tinning private armies Pradesh. Elsewhere also the situation is the same. In addition to the police and the Excise force, it is a fact of life that all the arrack contractors are running their own private protection force. So they could impose some discipline in the medical colleges. If by any chance, the medical students go on a

Mind you, Mr. P. V. Narasimha Rao was the Chief Minister of Andhra Pradesh during 1972. Not only that, when 1 was a student in a merical college, he was holding the portfolio of medical college, he was holding the portfolio of medical and health, services. He had visited my college at Guntur to inaugurate an exhibition. For some more time he was holding the portfolio of education department also. The Prime Minister knows pretty well the medical education system in Andhra Pradesh. It is not a new area to him. Both as Chief Minister as well as Minister ofr Medical and Health Services and Education. he knew the goings on in the medical colleges in Andhra Pradesh.

Mr. Fotedar, the hon. Health Minister, gave some wrong signals.

SHRI MENTARY PADAMANABH-AM (Andhra Pradesh): To whom?

DR. YELAMANCHILI SIVAJI: As the Minister of Health, I compliment his wisdom. I compliment his sagacity. But he gave some wrong signals as far as medical education is concerned. He had issued a statement in Madras stating that the Government was thinkng on the lines of privatising medical education. It appeared in a section of the press. Privatisation of medical colleges does not mean liberalisation of our economic policy which is being preached by 'Mr. Manmohan Singh. It is something different. It is privatisation with Government protection. That is the privatisation in medical education, far as

understand it, because it is a fact that to run a medical college the prerequisite is to have a teaching hospital. And, it is a fact that the stipulation of the Indian Medical Council is that for every 100 admissions in a medical college, in under-graduation, they should possess a teaching hospital with 750 beds. So, after opening the college, they will collect capitation fees to the tune of Rs. 5 lakhs or Rs. 10 lakhs, whatever it is, according to the demand. They start the college without the necessary infrastruc ture. Later on, they simply come to the Government with the request, "Please allow your District Hospital to be utili sed for our teaching purpose". The State Government jolly well sanctions the hospital to be used for teaching purpo ses and the onerous responsibility of running the hospital lies with the Go vernment whereas the right to collect capitation fees lies with the management. That is the flaw. So, if Mr. Fotedar is serious about the job, he should have seen to it that a teaching hospital is made prerequisite. Unless a teaching hospital is started, nobody should be al lowed to start a medical college. It should be there in the Bill, it is conspicuously missing.

Another point I would like to add in this context is about the demand and supply position of doctors in this county. What are the recommendations? What does the Planning Commission say? The Planning Commission, in the Eighth Plan Document, categorically says that the supply of doctors had overstripped the demand. So there is no point in opening new medical colleges, whether private or Government. What does the annual report of the Ministry say? It also says categorically that the number of doctor,, available is more than <the requirement in the country. The various recommendations of expert committees, right from the days of Dr. Bhob and Dr. A. L. Mudaliar, and even of the UNESCO and the World Health Organisation are on these lines. Mr. Motilal Vora, the then Minister for Health warned all the State Governments stating that not only within the country but also outside the country the demand is going down and

therefore, there may not be an opportunity for Indian doctors, for our boys and girls, to seek employment elsewhere. Therefore, the Union Government wanted the State Governments to see that no medical college was opened, whether in the private sector or in the public sector. But contrary to that, medical colleges are opened. And what is the ratio of the doctor population to the general popu-tion of the country? More doctors are available than expected by the expert committees. And, the expeit committees advised the Government against the opening of new medical colleges. But, on top of all these things, suddenly medi cal colleges are opened, whether in Andhra Pradesh or in Karnataka or in Maharashtra or elsewhere. In the first week of July, 20 colleges are opened in Andhra Pradesh itself. Almos all the Members of Parliament signed a memorandum. Sir, please do no! ring the bell.

THE VICE-CHAIRMAN SYED SIBTEY RAZI): I am not going to ring the bell. But your party has been allotted only five minutes.

DR. YELAMANCHILI SIVAJI: Not party.

SHRI MENTAY PADMANABHAM: He is a doctor.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): That is why he has taken ten minutes already. Mr. Sivaji, you take five minutes more and conclude.

DR. YELMANCHILI SIVAJI: All the Members of Parliament from Andhra Pradesh, cutting across party Tines, signed a memorandum and submitted it to the Prime Minister for his intervention in the matter. And we had a dialogue with the Prime Minister three or four times. We approached the hon. Minister also and we were about to discuss the matter on the last day of the last Session in the form of something like a halfan_hour discussion. But the Minister said that he would do something in this regard and so it might be deferred. So, that was deferred. The last Session concluded on

21st August. But suddenly, within tive or six days, an ordinance was issued. What is the meaning of it? When the Session was on, Mr. Fotedar could have had the matter discussed and elicited the opinions of the various parties. He could have done it in a wiser way, in a more systematic way. He just pulled out some three or four pages from the original Amendment Bill, 1987, and carved out another ordinance. I have seen the provisions of the Bill. But in Andhra Pradesh there is a feeling that Fotedar did it only to bail out the State Government. I may not subscribe to that feeling but there is a popular feeling in Andhra Pradesh. (Interruptions)

SHRI M. L. FOTEDAR: I am not a judge. I cannot bail out anybody.

SHRI MENTAY PADMANABHAM . But you bail out the Chief Ministers of the Congress party. (Interruptions)

DR. YELAMANCHILI SIVAJI: But in spite of your best efforts you could not do it. I was made to understand that a lot more discussion took place between the State Government and the Union Government, a lot more correspondence took place between the State Government and the Union Government. So I would like to request the hon Minister to place the record on the Table of the House as to what correspondence took place bet ween the State Government of Andhra Pradesh and the Union Government in regard to opening of medical colleges. What was your advice? Did you advise them to open the colleges or did you advise them to withdraw the G.O. ? What was your advice? You please place the record On the Tabl!e of the House. It will be useful for the future Chief Ministers also so that they can behave in a wiser way. (Interruptions) So what I feel is, Mr. Fotedar feels that it is liberalisation. In accordance with this, the credit goes to Mr. Manmohan Singh. Let everybody open a college. Let the university conduct examination and there is the survival of the fittest. Whoever gets the maximum results in a particular college, that college survives and the others will vanish. This is not liberalisation. It

is privatisation with the Government protection and allowing them to use the Government hospitals and the onerous responsibility to run the hospital lies with the Government. But the right to collect the capitation. feels lies with the management. So this distortion should be corrected lock, stock and barrel.

I would like to add another aspect that whether it is priva;e medical college or Government medical college, enough number of teachers are not available in medical education nowadays. More so, for Anatomy, Physiology, Pathology etc. teachers are nonexisting because as soon as one completes his graduation, naturally he opts to go in for surgery or child health etc. but nobody wants to live as a teacher as is the case in any Arts college or a Science- college So unless some incentives are there, it is not possible to train people to teach in medical colleges. Every medical college is running short of teachers. The picture is the same whether it is the All India Institute of Medical Sciences or JIePMER or whatever it is. So some effective steps are needed, some incentives are to be offered to see that teachers axe available in medical colleges.

Another aspect I would like to add is about dental colleges. During our school days, in every medical college, medical education was fat sis years. Nowadays it has been reduced to 4¹/₂ years. (*Interruptions'*)

SHRI M. L. FOTEDAR: Miss Saroj Khapare is appreciating your argument.

DR. YELMANCHILI SIVAJI: She was the Minister for some time. I was given to understand that from the next year, the Indian Medical Council is reducing the duration of medical education from $4^{1}/_{2}$ years to 4 years. What I mean to say is that in every medical college enough space is available for Professors' rooms, for lecture gallery etc. for both BIDS course as well as MBBS course. The same infrastructure is sufficient whether it is Anatomy, Physiology, Pathology etc. We can start a BDS course in every college without any investment at all. (Interruptions) Without any extra expen-

diuie, dental course can be started. That is how the University at Vijayawada in Andhra Pradesh sought the permission from the Dental Council to start the BDS coarse. Suppose, every State is conduct-. ing an entrance test for medical education and boys and girls are selected depending upon the rank in merit they get. Some people who are on the top may be slotted to medical colleges. Some people may be at the bottom. Since they could not acquire a higher rank, they can be, allotted to dental course. Aud those who are admitted into dental courses, they can as well be asked to pay a little more than in the form of tuition fees. Let the Government conduct BDS course each medical college. Your Planning Commission says, there is demand for BDS course, there is demand for dental surgeons. Your Annual Report also says so. But why don't you examine. The que-tion of opening dental courses in each meical college, whether it is Government or private ? It is a fact that our resources are very limited. Let us utilise our limited resources in a more meaningful way. I would like to suggest, instead of openign colleges, you should start dental courses in each medical college. It is also a fact that more advertisements are appearing in a section of the press stating that Russian Republics are inviting people to train there. Even Republics like Uzbekistan are also inviting applications. But as soon as they join these, they again approach the Government and say, "The conditions are very bad there and we canont pay the fees. Let the Government reallocate us to various State Governments." Why don't you make it very clear and see to it that such rackets do not operate in the country? These are all dilly-dally operations.

SHRI MENTAY PADMANABHAM: A very big racket is operating.

DR. YELMANCHILI SIVAJI: Yes. a very big racket is operating.

SHRI .MENTAY PADMANABHAM: There is one Mr. Jain, not this Jain. I want to interrupt, Sir, if you allow me to speak for one minute because there is one Mr. Jam...

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): Dr. Sivaji, kindly yield.

SHRI MENTAY PADMANABHAM: There is one Mr. Jain who has been send-.ng a number of students to Soviet Russia collecting huge fees from students. The moment they reach Soviet Russia, nobody is taking care of them. This is a very, very serious issue. This was discussed in this House. There was a CBI inquiry but nobody can touch him. This is the most shameful thing, Sir. I appeal to Foledarji to investigate the matter. There is a very big racket. There is one Jain who was previously the Secretary of the Indian Medical Council, that is what I was told. He has collected lakhs and lakhs of rupees particularly from the students from Madras, Tamil Nadu, Andhra Pradesh and Karnataka. And he is let off Nobody can touch him now!

DR. YELAMANCHILI SIVAJI: I don't know what is happening.

SHRI MENTAY PADMANABHAM : Not this Jain.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): Please try to conclude, Dr. Sivaji.

SHRI V. NARAYANASAMY: Dr. Jain will only go for video films, nothing else.

DR. YELAMANCILI SIVAJI: What happens is if one gets trained in a private college by paying five lakhs or ten lakhs of rupees, one enters the market with a strong commercial mind. Whether it is warranted or not, he writes several pres-cruptions to get a commission or he asks the patient to get some some X-ray or some scannign done or, whatever it is, again to get more commission. . (Interruption). . . So he enters the market with a strong commercial mind. It is not desiraible to allow all such colleges. My friend was also mentioning that more colleges were opened. Five more colleges were opened "Hy Bangarappa in Karnataka.

SHRI M. L. FOTEDAR: I said. "Don' mention names."

DR. YELAMANCHILI SIVAJI: But there is an ili-teeling in the State just take prohibition. Untill 1956 there was prohibition Andnra Pradtsh. "Andhra" Kayaiaieema, and Circar. . . (In-iLiuiptio.is). . . Telengana also. Andhra rau-sn consists of three regions—Andhra proper, Rayalaseema, and Telengana. In the erstwhile Nizam rule no prohibition was there. So people used to complain "All our money is going to Hyderabad and Telengana. Why don't you open liquor shops in Andhra Pradesh itself so that we can retain our money here itself." Likewise, an argument is gaining momentum that all our money is going to Karnataka and Maharashtra, then why don't you open institutions and engineering institutions in our own State ? So a comprehensive act and a comprehensive penal measure are needed. As far as the dental colleges are concerned, I don't think that there is anything new in this Bill because the earlier Dental Council Bill envisages that if anybody wants to go in for a dental college, prior permission is needed So, there is nothing particularly new in this Bill as far as the dental colleges are concerned. I hope that the hon. (Minister will consider my suggestions while replying and he will respond to them,

SHRI TARA CHAIRAN MAZUMDAR (Assam): Mr. Vice-Chairman Sir, thank you for giving me this opportunity to speak on this Bill. I am just referring. . . (Interruptions) . . .

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): ...to a peculiar SYED SIBTEY RAZI): Please listen to him. (Interruptions) ... Please listen to him.

SHRI TARA CHARAN MAZUMD a peculiar situation AR; ... to that has arisen out in my State of Assam, hat has arisen out of servation of forty seats for admission by the Chief Minister. In my State Chif Minister drew up a list containing forty names without consideration of the minimum required qualifications for adminimum into a medical college Naturally, there was a writ petition before the hon. High Court and the High Court cancell ed the list. Of course, the High Court upheld that the State Government should

tl; given forty seals as discretionary quota Now the other students are on the streets. There are a lot of disturbances. Medical education has come to a halt in the State and the Guwahati Medical Colege Hospital, which is the premier hospital of the Statenot only of Assam but of the entire North-Eastern legion—was closed resulting in difficul-ties to the people who come there for treatment. Now, after the judgment of the High Court, the State Government again wanted to admit those very students who were arbitrarily selected The movement is still going on The medical education has come to a stadnstill. What I want to submit is that in this Bill there should have been some modalities, some restraints, as regards the filling of the discretionary seats If there is no restriction, then these discretionary seat will perpetuate the capitation fee. It is clear that the students for these forty seats were selected not on the basis of merit, but the selection was made for considerations other than merit. So, this Bill should have made some provision as regards the exercise of the discretionary power. Some measures should be there to put some restriction or some restraint on the exercise of this discretionary power and some modalities should be there by -which this discretionary power has to be applied. I fully support my learned friend, Shri Kulabidhu Singh, that the entire North-Eastern region is neglected as regards medical education. Our people are poor people. It is not possible for our boys to go outside the region for getting medical education. So, I request the hon. Minister of Health, through you, Sir, that proper provisions for medical education in the North-Easterir region should be made My State, of course, has got three medical colleges and these three

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medical colleges are also not adequate. So, the Government should take some special steps for providing medical education to the boys of this region. With these words I support the Bill. My submission is that some restriction has got to be put on the exercise of iscretion in selecting the students for the discretionary quota. Thank you.

OR. JINENDRA KUMAR JAIN: Sir, i thank the hon. Members for taking part in the debate and speaking on the Statutory Resolution which was moved by me. Thy quality of debate was high and many constructive suggestions and many new points were placed before the House. I would like to personally thank Shri W. Kulabidhu Singh, Shri Jadhavji, Shri Md. Salim, Shri Giri Prasad, Shri Sangh Priya Gautam, Shri Narayanasamy, Dr. Sivaji and Shri Tara Charan Mazumdar for giving constructive suggestions. The few points which came out of the debate 1 would like to summarise in two minutes. Some Members feared excessive concentration of power in the hands of the Central Government which could be misused for political considerations or otherwise. Most of the Members expressed the view that there is need to bring a comperhensive Bill incorporating medical' education reforms. The issue of capitation fee also came up. Although some Members were opposed to the concept of capitation fee, some suggestions made by hon. Members like Jadhavji need examination. The selfemployment potential and the private financing of medical education, the points that Jadhavji men-ti\oned, have merit and I would like the hon. Minister to respond to them. Some Members expressed their fear the way I had done, about the very nature of Centre-State relations, with more and more powers being shifted to the Centre and the State Governments being deprived of their duties and functions. The issue of political will was also raised. I would like to say that on matters like this we should not divide this Parliament on the basis of partisan considerations. Issues like medical education need not be judged on the basis of politics and all of us should unanimously support the Health Minister and confront the problems which are confronting the nation today. The issue of reservation for poor people, tribal people, hilly people also came in. Shri Sangh Priya Gautam made a very impassioned plea for the people belong-ing to the backward communities. Scheduled Castes Scheduled Tribes, The lack of doctors in rural, hilly and tribal areas was also brought to the notice of

Naturally the medical eduthe House. cation system has to take care of these imbalances. The Supreme Court judgement also, came up during the discussion. Certainly there is need to review it. How can country which cannot provide drinking water to its population, justify that medical education, which is a very privileged type of education, will be a fundamental right of the people? Moreover, there is one thing which I would to point out. The Supreme Court judgement is very clear that when a private medical college is recognised by the Government, the fact that it recognised makes the Government responsible to provide free education. Now the review process is on. Some partes have gone to the Supreme Court. I would like to know from the Minister the stand taken by the Government of India before the Supreme Court on this petition. Your stand in this petition before the Supreme Court should be clearly spelt out so that we know what you want to do. Many of the Members objected, the way I have objected, to the manner in which Ordinances are issued. 1 would like to conclude. 1 would like to say that wherever there were disagreements they have been But we should all focus now on expressed. And I make a suggestion to the agreement. In a spirit of constructive hon. Minister. contribution, I make a request to him, that he should give two assurances to this House which will allow me to withdraw my motion of disapproval. And I am not asking for the moon. I am asking for two very practical assurances. My first request, Sir, is that I want him to assure this House that there will not be any patronage or adverse discrimination in matters of medical edumation while the hon. Minister and his Government exercise the powers that we are going to give them today. Let him assure this House that all these matters will be decided on merit and not on the basis of any partisan or, at least, political considerations. The second assurance, Sir, 1 need from him is, I need a time-frame within which he will bring this House a comprehensive Bill incorporating the medical educational reforms. I don't want to inconvenience him. Let him say, "we shall take one year, we shall take

two years, three years, four years or five years." Feel free But give a time-frame so that we can tell this nation that an actvise exercise is on in which our Government is considering all the aspects of the medical It should consult educational reforms. the parliamentarians, pro-fesionals, people, students and all sections of the community who will be affected by this vital Bill. And within that time-frame, say that you will bring a comprehensive Bill so that we are assured that today's Bill that you wan: us to pass. or the ordinance about which you want that I should withdraw my disapproval motion, is only taking care of one part of the amendments. But the whole lot of improvements that are needed will have to be brought before this House very soo nand within a time-frame. Sir, if the hon. Minister gives me and this House these two assurances, I assure vou that I will withdraw my statuton resolution of disapproval of these ordinances. Thank vou.

SHRI M. L. FOTEDAR: Sir, I am very grateful to the hon. Members who praticipated in this discussion. I wish that some more Members had participated and we had benefited more. I would like to refer to Dr. Sivaji's allegation that I said in Madras that I was in favour of privatising the medical education. I have not said that the Government is, or I am, intending to privatise the medical education. All that I said was that we would like to Invite the private sector also in the medical education... (Interruptions)

DR. YELAMANCHILI SIVAJI: That is what I said, that you gave a wrong signal'.

SHRI JAGESH DESAI (Maharashtra): You have given a good material for the .Minister.

SHRI M. L. FOTEDAR: The private initiative should be there. What I said at that time, if I remember correctly, is that the private initiative should be regulated in a manner that it serves our basic social objectives as enunciated in the Constitution. Some of my friends including Mr. Gautam asked what are our social objectives. Our social objectives

are: No. 1: the medical education should not be commercialised. And the medical treatment should not foe merchandised. I am sorry to say that in our country, at this time, medical education has been commercialised which has resulted in commerciaLsation of medicatl treatment to the people. So, it is with a view to check both these things that we thought that an Ordinance should be Drought because there was muchroom growth of medical colleges without creating the necessary infrastructure like a hospital, as Dr. Thulasi Reddy has said; there should be infratiucture for that or that there should be a nursing school or any other thing. So we thought that if we did not issue an Ordinance, more colleges would come up in the country and then it would be very difficult to apply the law retrospectively which would have been uncostitutional.

I agree with the hon. Members that we should have brought the Bill much earlier. It became necessary for us or expedient for us to issue an Ordinance. As all of you know, when Mr. P. V. Narasimha Rao, who is our Prime Minister, was the Helth Minister, he grou-ght a comprehensive legislation before this House in 1987 and I think before that this very Parliament had brought medical education on the Concurrent List of the Constitution. So, it was after a decade or so that the Congress Government took the initiative of giving a new orientation to medical education in the country. But that Bill was referred to a Joint Committee and the report came in 1989. From 1989, to 21st June, 1991, this period is part of history. We had Governments, but no Govei1nment could govern and no Government could bring any such . . . (interruptions) . . .

SHRI JAGESH DESAI: These are facts.

SHRI MENTAY PADMANABHAM: These are facts as understood by Mr Fotedar...(.Interruptions)...

SHRI M. L. FOTEDAR: The did not do anything. . . (interruptions) . . .

SHRI MENTAY PADMANABHAM: Because you have not done anything Babri Masjid was demolished and 1500 people died after the holocaust.

SHRI M. L. FOTEDAR: Let me not accuse the then Governments who lacked to some extent, 'I could say, the politi cal will. At least, I should say that they political lacked tre initiative. They did not zring the Bill. Durin the last one vear, we have tried that the Bill, which was recommended by this Joint Committee, should be examined in depth and I think twice or thrice I made a staement in this very House that 1 proposed to bring a comprehensive legislation before this House for smooth passage. But in the meanwhile the Supreme Court gave the judgment. The judgment said that ca-potation fee was not constitutional and medical education was a fundamental right. I would not like to go the details whether it is a fundamental right or not. But I do say.. .(interrup-lionsO...

SHRI VITHALRAO MADHAVRAO JADHAV: That judgments given by the High Court not by the Supreme Court.

SHRI M. L. WOTEDAR: See, Mr. Jadhav, when I say comething in Parliament I know what I am saying. We were proposing to bring the legislation before Parliament. But the Supreme Court case came up. What should be our stand? Some hon. Member has ask-ed, I think Dr. Jain has asked, as to what is the stand of the Government of India before the Supreme Court so far as the capitation fee or any other thing is concerned. We had a stand. But when our lawyer went to the Court, the Court closed the case and the judgment was reserved. So, what is our policy with regard to capitation fee or any other thing could not be disclosed. Because we have not disclosed our case before the Supreme Court, I do not think it would be proper for me to say at this stage because the judgment has not been announced. At this stage, it would net be proper for me to say what is our stand so far as capitation fee is concerned. But, I do scay, and I have

said it a number of times, that so far as health care of the people of India is concerned, it is a fundamental right of every citizen of India that he should get free medkal aid from the State, from the Government, I have said it many times, and I do refer to it again. I would like to say that it is not only a fundamental right but it is a basic human right also.

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Mr. Gautam has raised some points that the doctors should have rural orientation and that they should be posted in the rural areas. I completely agree with him. I know that the UP Government had issued an order banning the private practice in the State. But immediately the courts intervened, and 1 am told that in about 125 or 130 cases, the courts have permitted private practice and stayed the action of the Sate Government. Health as such is a State subject. How the State Governments ask the doctors to go to the rural areas is their business. But we are also in touch with them that they should depute doctors who seek first appointment to serve in the rural areas. So far as the point whether we want to bring any comprehensive Bill before the Parliament, is concerned, as far as the medical education is concerned, 1 can assure the House that as and when the Supreme Court will give the judgment, we will examine it because we have comprehensive material. We want to give a new orientation to medical education in the country. As soon as the Supreme Court judgment is available. I will come before this House within a record time after consulting the Law Ministry and other Ministries. As soon as possible, I will bring before the House a comprehensive Bill so that the medical education gets a universal acclamation from the people of this country.

As regards the second point. Dr. Jain and some others have sad that the Government of India, perhaps, wants to have excessive powers by either issuing an Ordinance or by taking away any right from the State Government. 1 must tell the hon. Members very frankly that at this time also, the Central Government has got the power. The power is that once the State Government and the Medical Council recommends, the final notification or acceptance is given by the Central Government. The intention of this Ordnance or this legislation is that before starting a medical institution, they have to approach the Medical Council of India through the Government of India. They have to prepare a project report. After preparing, the project report, they have it approach the State Governments and the University concerned, and then the State Government will recommend to the Government of India. We will it to the Medical Council. The Medical Council will send it back to the Government of India. The intention is that there should be checks and counter-checks so that there is no substandard medical education provided to the students of this country.

Secondly, Sir. Dr. Jain has said whether any political patronage will be given there. I can tell Dr. Jain that It has never been the intention of this Government to give any political patronage to any section of the society, especially in providing medical education or edu cation. Had it been so, then we should not have take the steps of issuing an Ordinance. All that I can assure you is that the only political patronage that we are going to provide on the medical education is that merit will have the only .political patronage that we are going to provide in the medical education is that merit will have the only motivation and nothing else. And I propose that I will have a high-powered committee in the Government of India which will decide which is the party or which is the institution which has the necessary -Infrastructure to have this thing. So, the question of political patronage in such cases does net arise, especially in the case of education, more so in the case of medical education.

Another question has been raised by op,, of our friends from Manipur. He has said that more and more medical colleges should opiped. I can tell the hon. Member that the Chief Minister of

Manipur is trying hard that the medical college which is under the control of the State Government should be taken over by the Centre. If a State Government cannot run one medical college how is it possible for us to take that over? I can say that it is not possible for us to open new medical colleges in the public sector. We will encourage the private sector, subject to the condition that the private sector does not consider that this medical education will become a machine for earning money. That is why I have said that we have to give some quota for all-India meritorious students. We have to give some quota for the Scheduled Castes and the Soheduled Tribes where they do not get any quota in that State and also the OBCs in that State, whatever be the formation of the OBCs. This is a major policy decision that we will have to take and can be taken only after the Supreme judgement is available.

A new hon. Member. Mr. Tara Charan Majumdar from Assam, has said that perhaps the State Government has given som® seats to us, to the Central Government and this is a discretionary quota with the Central Government. 1 want to rebut it and rebui t very emphatically that Assam Government or any other Government has given any discretionary quota. All that we do is that wherever there are medical colleges in the States, we requset the Chief Minister to give some seats to the Central Pool and the seats are given to the Central Government, to the Health Ministry. The 'Health Ministry allocates the seats. We give it either to the Defence Services, or to thee MHA or to some oWhe,- service or to some states which do not have medical colleges available there. The right of allcation is with the Central Governmet But ,he right of nomination is with the State Government. We have nothing to do with the discretionary quota as Mr. Tara Chran Majumdar has said.

Another point raised was about the guarantee that the provisions of this Bill will not be misused I can ask the hon. Members as to what was the guarantee that the provisions of this Act were

not misused. by the State Government. That is why we had to intervene. We have got the Concurrent jurisdiction. Now the only guarantee that I can give is, apart from my own personally, we are very judicious. This Parliament is the highest forum which can be the guarantee for the supervising anything that the Government doesfl I think that can bethe only guarantee.

A mention was made about JIPMER. 1 am aware of it. There was shortage of some persons in JIPMER and I sent a team headed by the Health Secretary to that institution. This institution is in the name of Pandit Jawaharlal Nehru and we will see to it that this institution really deserves the name after whom, this institution had been established. We Slave appointed professors assistant professors and other staff for that institute an) I think that within the next three or four month everything will be okay.

Another point was raised—I don't know whether Or. Jain mentioned it— whether anything has been done. We had referred the case to the CBI and the CBI has said that administrative or departmental action should be taken in this case.

Another hon. Member aske das to what the Government proposes to do and whether we had entered into any cor-resondence with the then Chef Minister of Andhra Pradesh. *I* can tell the hon. Member and say it publicly on the floor of the House that either directly or indirectly, there was no communica-t'on—either verbal or n writing. . . .

SHRI MENTAY PADMANABHAM: Verbal

SHRI M. L FOTEDAR: Even verbal, I said. Whatever communication was-, there it was uniform with all 'he Chief Ministers, as to what they should do and what they should not do

In conclusion I would say that we want to evolve a system by which We would like to create a new cadre of doctors who have creative thinking, a new cadre of doctors who would come out of the medical institutions, full of compassion and human touch, to alleviate human suffering particularly, in the rural

areas. This is the intention of the Go-' venment.

With threse wods, 1 would like to seek the indulgence and support of this House. For achieving this objective of the Government, I would like to seek the indulgence and support of this House. Trerefore, I would request Dr. Jain to withdraw his Resolution and I would request the hon. House to pass these Bills.

SHRI MENTAY PADMANABHAM: Just one minute, Sir. Mr. Minister, I world invite, your attention to sub-section (5) of the proposed new section 10A. It says:

"Where, w!thin a period of one year from the date of submission of the schem" to the Central Government under sub-se tion (1), no order passed by the Central Government has Hen communicated to the person or c lege submitting the scheme, such such scheme shall be deemed to have been approved by the Central Government in the form in which it had been submitted, and, accordingly; the per-m'ssion of the Central Government required under sub-section (1) shall at so be deemed to have been garnted." What is the purpose of this section?

SHRI M. L. FOTEDAR: The purpose of this section is. . . .

SHRI MENTAY PADMANABHAM: This would only create more problems for you, for the Government. This section was inserted for helping the colleges already started in Andhra Pradesh, by the Chief Minister of Andhra Pradesh. But now. there is no such necessity because the Andhra Pradesh High Court had struck down the permission given by the State of Andhra Pradesh. The Supreme Court also was quite unequivocal' in its decision, in the Mohini Jain case Therefore, there is no need for this action.

THE VICE-CHAIRIMAN (SHRI SYED SIBTEY RAZI): Mr. Padmanabham, please sit down. Let him reply.

SHRI MENTAY PADMANABHAM: Will the hon. Minister kindly say what is the purpose of this section?

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): Mr Minister, would you like to respond?

SHRI M. L. FOTEDAR: For this very reason. Now, Dr. Jain referred to the question of any politcial patronage being given to anybody, or, any slackness on the part of the Government, in any organ of the Government I ant to make sure that as and when the letter is received, it is disposed of as expeditiously as possible, whether you give permission or you do not give permission, because, reports had come to us from different States that many cases were pending for years together and no decision had been taken. I want decisiveness in this matter. This is why there is this provision for one year. If it is not done, we would take action against that organ of the Government, But the party should not suffer. The party should not say that he had sent the application on such and such date and that this thing had happened. In cas e anything wrong happens, we are there to take action against the person concerned, who shows slackness, who does not show alertness, who does not decide the case in

SHRI MENTAY PADMANABHAM: Those people would be benefited. It would benefit the defaulters.

SHRI M. L. FOTEDAR: I see you have a problem in Andhra Pradesh.

SHRI MENTAY PADMANABHAM: I am not taking about Andhra Pradesh. I am talking in general'. If a Joint Secretary or a Deputy Secretary sleeps over the report, the defaulter, the party, would get the benefit of it. That is the reason why I am pointing this

SHRI JAGESH DESAI: Mr. Vice-Chairman. Sir. kindly give me a chance.

THE VICE-CHAIRMAN (SHRI SYED STBTEY RAZI): I will call you at the time of Third Reading.

SHRI M. L. FOTEDAR: For the informat'on of the hon. Member, I would like to point out...

SHRI MENTAY PADMANABHAM: If a Section Officer sleeps over the letter, the party, the defaulter, would be benefited.

The Appropriation (No. 5) Bill, 1992—

SHRI M. L. FOTEDAR: For the information of the hon. Member, I would like to point out that no college has been established. I want to clarify that. 'Opening' is different. 'Establishment' is different. 'Establishment of a college' means, there should be a college. 'Establishment of a college' means, there should be professors in different disci-plines. 'Establishment of a college' means, there should be a hospital, running hospital. 'Establishment of a college' means, there should lie a nursing school . All these things have to be there. A person cannot start a college unless all these things are there. I have been very clear in this. In case any officer does any mischief, it is for him to say that. If they do anything wrong, if they do any mischief, action would be taken against them,

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): Mr. Kore. Only five minutes.

SHRI PRABHAKAR B KORE (Karnataka): Thank you, Mr. Vice-Chairman, Sir, for giving me this opportunity. First of all, I must thank the hon. Minister of Health for bringing forward this Bill at the right time. I am saying so, particularly because I come from that Stats which is the founder of private medical colleges. Sir, my colleagues were referring to private colleges and the capitation fees charged by them. I proudly say that I am an honorary chairman of one medical college which is 30 years old. Today that college, Jawaharlal Nehru Medical College, Belgaum, is supposed to be the West medical college in the country. Of course, recently I had been to the United States and the U.K. There are about 300 exstudents who have passed from this medical college and who are settled in the USA and the U.K. Today in the

Indian' doctors' community they are considered to be the best in America and best in the U.K. This is all because of the best training imparted to them. All the training facilities are available in India, in our country. Do not belittle private medical colleges. Of course, there are good people and bad people are also there. Bad people should be punished, but good people should be given proper opportunities. When I say about a private college, people immediately think of capitation fees. I agree that some of the colleges are charging to the extent of Rs, 5 lakhs, Rs. 10 lakhs, Rs. 20 lakhs, but if you see in m,y State, the private colleges are doing very well. Because of those colleges health services in my State have improved. Most of the medical colleges have their own hospitals. Most of the modem facilities are available in those colleges. So, I would only request the hon. Health Minister to keep this in mind that all the private colleges are not making money. Do not hold this view. Please see and ask your Coun-c'ls to visit the colleges and then you can decide what you should do.

For your information, as the hon. Minister just now said, already we are thinking to give 'merit seats' on all-India basis. In Karnataka we are giving 50 per cent seats purely on merit, selected by Karnataka Government, based on roster. Their annual fee was Rs. 800 but last year it was increased to Rs. 2000/-. This is just for your information.

I do not want to take any more time of the House. With these words once again I support this Bill.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): I shall first put the Resolution seeking disapproval of the Indian Medical Council (Amendment) Ordinance, 1992 (No. 13 of 1992) to vote.

DR. JINENDRA KUMAR JAIN: In view of the assurance given to the House by the hon. Health Minister, I am glad to withdraw the Statutory Resolution for disapproval.

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The Statutory Resolution was, by leave, withdrawn.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): I shall now put the motion moved by Shri M. L. Fotedia

The question is:

"That the Bill further to amend the Indan Medical Council Act, 1956. be taken into consideration." The motion was adopted.

VICE-CHAIRMAN SYED SIBTEY RAZI): We shall now take up clause-by-claus;: consideration of the Bill. There are 29 Amendments. Amendments Nos. (1) to (10) by Shri Vithalrao Madhavrao Jadhav.

SHRI VITHALRAO MADHAVRAO JADHAV: Sir. I have already spoken on the subject. I am not moving the amendments now. As the hon. Minister has said that the decision of the Supreme Court is awaited, the amendments may be taken into consideration at that time.

I am not moving the amendments. 8.00 p.m.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): So you are not moving them. I shall now put clause 2 to vote. The question is:

That clause 2 stand part of the Bill. The motion was adopted. Clause 2 was added to the Bill. Clauses 3 and 4 were added to the Bill-Clause I, the Enacting Formula and the Title were added to the Bill.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): Yes, Mr. Minister.

SHRI SANGH PRIYA GAUTAM: In the third reading. Sir. just one word. (Interruptions)...

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): No, I will not

permit. . . (Interruptions) ... No, I am not permit you- Please sit down now...(Interruptions)... No, I am not permitting you. You have already spoken... (In. terruptons). . I will not permit you... (Interruptions).. . You have already spoken. I am not permitting you. Please it down. Yes, Mr. Minister.

SHRI M. L. FOTEDAR: Sir, I beg to

"That the Bill be passed.

The question was put and the motion was adopted.

VICE-CHAIRMAN SYED SIBTEY RAZI): We shall now take up the Statutory Resolution moved y Dr. Jain, disapproving the Dentists Amendment Ordinance, 1992 (No. !4 of 1992).

DR. JINENDRA KUMAR JAIN: Sir, in view c;f the assurance given by the Minister, ! am pleased to withdraw my Resolution and request the House to pass the unanimously.

The Statutory Resolution was, by leave, withdrawn,

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI: Now I shall put the motion moved by Shri M. L. Fotedar to vote. The question is:

> "That the Bill further to amend the Dentists Act, 1948, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): We shall now take up clause-by-clause consideration of

Clauses 2, 3 and 4 were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI M. L. FOTEDAR: Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

MESSAGE FROM THE LOK SABHA

The Appropriation (No. 5) BSD, 1992

SECRETARY GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, sign-ed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha. I am directed to enclose the; Appropriation. (No. 5) Bill, 1992, as

passed by Lok Sabha at its sitting held on the 22nd December, 1992.

2. The Speaker has certified that this Bill is a Money Bill within the mean, ing of article 110 of the Constitution of India."

Sir, 1 lay a copy of the Bill on the Table.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): The House stands adjourned till 11 A.M. tomodrow.

> The House then adjourned at five mantes past eight of the clock till eleven of the clock on Wednesday, the 23rd December, 1992.